

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Suumaya Industries Limited
2.	Date of incorporation of corporate debtor 11-08-2011
3.	Authority under which corporate debtor is incorporated / registered ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L46411MH2011PLC220879
5.	Address of the registered office and principal office (if any) of corporate debtor Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6.	Insolvency commencement date in respect of corporate debtor 02-08-2024
7.	Estimated date of closure of insolvency resolution process 29-01-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name : Pawan Kumar Singal Regn. No : IBBI/IPA-001/IP-P01172/2018-2019/12229
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: MP 114, Pitampura, Delhi 110034 Email : pawansingal50@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 8/28, 3 rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi -110005 Email : cirp.suumaya@gmail.com
11.	Last date for submission of claims 16-08-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://www.avmresolution.com/legal-framework/ibc-forms https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the Suumaya Industries Limited on 02-08-2024.

The creditors of Suumaya Industries Limited, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Pawan Kumar Singal
Interim Resolution Professional
Suumaya Industries Limited
Reg No : IBBI/IPA-001/IP-P01172/2018-2019/12229
AFA Valid upto 30-06-2025

Date : 04.08.2024
Place : New Delhi



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वॉशिंग्टन- भारतीय वंशाच्या अमेरिकन अंतराळवीर सुनीता विल्यम्स आणि त्यांचे सहकारी बूच विल्यम्स हे ५५ दिवसांहून अधिक काळ आंतरराष्ट्रीय अवकाश तळावर (आयएसएस) अडकून पडले आहेत. आयएसएसमध्ये शून्य गुरुत्वाकर्षण आहे. अशा गुरुत्वाकर्षणशून्य वातावरणात मानवी शरीरावर विपरित परिणाम होतात. रन्यायू आणि हाडांची घनता कमी होणे, मुत्राशयात खडे होणे अशा गंभीर समस्या उद्भवतात. सुनीता विल्यम्स आणि विल्यम्स दोघांनाही सध्या या समस्यांचा सामना करावा लागत आहे.



अंतराळवीर सुनीता विल्यम्स यांना आरोग्याच्या समस्या

सर्व नेत्यांना सर्व माहिती आपल्याला सांगणार नाहीत

मुंबई - महाराष्ट्रातील राजकीय नेत्यांनी गेले काही दिवस एकमेकांवर आरोप-प्रत्यारोप करताना एक नवीच युक्ती वापरायला सुरुवात केली आहे. आमच्याकडे पुरावे आहेत, लेटरबॉम्ब आहेत, कागदपत्रे आहेत, फोटो आहेत, व्हिडिओ आहेत, ऑडिओ आहेत, पेन ड्राईव्ह आहेत असा 'सज्जड' इशारा जाहीर घ्यायचा आणि नंतर त्याबद्दल ब्रदरेखील उच्चारयचा नाही. जनता प्रतीक्षा करत राहते. परंतु यांना या सोयीस्कर विस्मरणाची ना लाज, ना खंत! आज तेच घडले.

- अनिल देशमुख** - फडणवीस हे उद्धव, आदित्य ठाकरेंना अडकवणार होते. माझ्याकडे पेन ड्राईव्ह आहे.
- देवेंद्र फडणवीस** - अनिल देशमुखांविरुद्ध माझ्याकडे अनेक पुरावे आहेत.
- सचिन वाझे** - अनिल देशमुखांचा पीए पैसा गोळा करायचा, सीबीआयकडे पुरावे आहेत.
- सचिन अहिर** - आरोपी अशी मुलाखत देऊ शकतो का? त्याची नाकॉ टेस्ट करा.
- रावसाहेब दानवे** - आमच्याकडे असे अनेक लेटरबॉम्ब आहेत.
- नितेश राणे** - फडणवीसांकडे सर्वांच्या कुंडल्या आहेत.
- गिरीश महाजन** - कुणी कितती खंडप्या घेतल्या त्याची चौकशी करा. पेन ड्राईव्ह असेल तर दाखवा.
- विनायक राऊत** - वाझेचा बोलविता धनी भाजपाचा मोठा नेता.
- संजय राऊत** - तुझ्यातील गुन्हेगार आता भाजपाचे प्रवक्ते बनले आहेत.
- सुप्रिया सुळे** - या पत्राची वेळ बघा. बडतकी वर्षे गळीत आणि दिल्लीत सत्ता आहे. विधानसभा निवडणुका दोन महिन्यांवर आल्या असताना हे पत्र कसे आले?

महाराष्ट्रात भाजपाची राजकीय कबर बांधा! पाठीवर जागा राहणार नाही इतके वळ काढा

पुणे

पुणे येथे शिवसेना ठाकरे गटाचा शिवसंकल्प मेळावा पार पडला. यावेळी उद्धव ठाकरे बोलत होते. ते म्हणाले की, लोकसभा निवडणुकीत यांच्या पाठीवर वळ उमटले आहेत. त्यापेक्षा जास्त वळ आगामी विधानसभा निवडणुकीत उमटवा. इतके वळ काढा की, पाठीवर जागा शिल्लक राहणार नाही. भाजपावाल्यांना आज संघ नकोसा झाला आहे. अमित शहा अब्दालीचा राजकीय वंशज पुण्यात आला होता. त्यांनी आमच्या हिंदुत्वावर प्रश्न उपस्थित केला. हिंदुत्वाच्या विरोधात असलेले नितीशकुमार, चंद्राबाबू नायडू यांच्यासाठी ते आहेत. हे त्यांचे हिंदुत्व आहे का? बाळासाहेब देवस यांना

उद्धव ठाकरे यांचा शिवसैनिकांना आदेश



अपेक्षित असलेले हिंदुत्व मोदी शहांना मान्य आहे का? देवस म्हणाले होते की, माणूस एकदा सत्तेच्या खुर्चीवर बसला की तो स्वतः साठी आणि पक्षासाठी काम

विधानसभेच्या मोर्चेबांधणीसाठी पुण्यामध्ये शिवसेना ठाकरे गटाच्या शिवसंकल्प मेळाव्यात उद्धव ठाकरेंनी पुन्हा एकदा भाजपा, देवेंद्र फडणवीस यांच्यासह मोदी-शहांवर जोरदार हल्लाबोल केला. अमित शहा म्हणजे अहमद शहा अब्दालीचा वंशज, या महाराष्ट्रातच त्यांची कबर बांधा, संघाने द्वेष शिकवला नाही, पण हे सत्तेसाठी वाटेल ते करू लागले आहेत. भाजपाने सत्ता जिहाद सुरू केला आहे, आता हाती मशाल घेऊन वणवा पेटवा, त्यांच्या पाठीवर इतके वळ काढा की जागा राहणार नाही. मुनगंटीवारांनी वाघनखे आणली, पण त्यामागे जो वाघ हवा तो आमच्याकडे आहे, असा घणाघात उद्धव ठाकरेंनी केला आणि निवडणुकीसाठी सज्ज होण्याचे आवाहन केले.

करू लागतो. तो जनतेसाठी कार्य करत नाही, असे उद्धव ठाकरे म्हणाले. वर्षभरापूर्वी बांधण्यात आलेल्या राम मंदिराला आणि संसदेच्या इमारतीला

पहिल्याच पावसाळ्यात गळती लागली. ज्याने संसदेचे कंत्राट घेतले होते तोच कंत्राटदार पुण्यामधील नदी बुजवत आहे. तुमचे समळे गळते. पेपर लीक होत

आहेत. तुमचे गळती सरकार आहे. त्यांनी पक्ष आणि माणसे फोडली आहेत. फोडाफोडी करून सत्ता मिळवली आहे. हा सत्ता जिहाद आहे. ठाकरे यांनी

उपमुख्यमंत्री देवेंद्र फडणवीस यांना पुन्हा एकदा लक्ष केले. ते म्हणाले की, 'मुंबईत एक तर तुम्ही राहाल किंवा मी राहीन' असे म्हटले होते. त्यावर माझ्या नादाला लागू नका, असे फडणवीस म्हणाले. मी म्हणजे माझा संस्कारी महाराष्ट्र आणि तुम्हणजे महाराष्ट्रावर दरोडे टाकणाऱ्या दरोडेखोरांचा पक्ष. देकणाला कधी आव्हान दिले जात नाही, देकून चिरडायचा असतो. तुमच्या नादाला लागण्याएवढ्या किमतीचा तू नाहीच, अशी टीका उद्धव ठाकरे यांनी देवेंद्र फडणवीस यांच्यावर केली. पुण्यातील नद्यांचे प्रवाह बदलण्याचा त्यांचा प्रयत्न आहे. नदी सुशोभीकरण प्रकल्पाला आपल्या सत्तेच्या काळात स्थगिती दिली होती. पण, मोठ्या पान २ वर

राज ठाकरेंची मुख्यमंत्र्यांशी भेट विविध समस्यांवर तासभर चर्चा

आदित्य ठाकरे हेच लक्ष्य?

मनसे अध्यक्ष राज ठाकरे यांनी आज जे विषय मांडले ते प्रामुख्याने वरळी विधानसभा मतदारसंघातील आहेत. या मतदारसंघातून मनसे नेते संदीप देशपांडे यांना उभे केले जाणार आहे. यामुळे शिंदे, फडणवीस विरोधातील जी मते उबाळाचे येथील उमेदवार आदित्य ठाकरे यांना मिळणार आहेत, त्या मतांची फोड होऊन त्यातील काही प्रमाणातील मते संदीप देशपांडे यांना मिळतील आणि त्यामुळे महायुतीचा उमेदवार निवडून येईल हे चक्रव्यूह रचले आहे. याचाच एक भाग म्हणून मनसेच्या उमेदवाराची मते वाढवण्यासाठी राज ठाकरे यांनी अचानक पोलीस घरे, बीडीडी हे प्रश्न उचलले आहेत. त्यांचा खरा नेम हा आदित्य ठाकरे आहे, अशी चर्चा या भेटीनंतर सुरु झाली आहे.



मुंबई

आज सकाळी महाराष्ट्र नवनिर्माण सेनेचे अध्यक्ष राज ठाकरे यांनी मुख्यमंत्री एकनाथ शिंदे यांची वर्षा बंगल्यावर भेट घेतली. राज ठाकरे यांच्या भेटीनंतर काही वेळातच वर्षा बंगल्यावर राष्ट्रवादी शरदचंद्र पवार पक्षाचे अध्यक्ष खासदार

शरद पवार यांनी मुख्यमंत्री एकनाथ शिंदे यांची भेट घेतली. मुख्यमंत्री शिंदे यांची राज ठाकरे यांच्या उपस्थितीत मनसेच्या शिंदेमंडळाने वर्षा बंगल्यावर भेट घेतली. यावेळी त्यांच्यात एक बैठक पार पडली. या बैठकीत एक तासाहून अधिक चाललेल्या

मणिपूरमध्ये शांतता कराराच्या २४ तासांनंतर पुन्हा हिंसाचार

इन्फाळ

मणिपूरच्या जिरिबाममध्ये शांतता राखण्यासाठी मैतेई आणि हमार समुदायांमध्ये करार झाला होता. पण कराराच्या २४ तासांतच पुन्हा जिरिबाममध्ये हिंसाचार उसळला. मैतेई कॉलनीत काही लोकांनी गोळीबार केला व रिकाम्या घराला आग लावली. याबाबत अधिकाऱ्यांनी सांगितले की, लालपाणी गावातील एका रिकाम्या घराला काल रात्री सशस्त्र लोकांनी आग लावली. येथे मैतेई समाजातील काही लोकांची घरे आहेत. जिल्ह्यात हिंसाचार सुरू

पुणे पोर्श कार अपघात आरोपपत्रातून अल्पवयीन आरोपीचे नाव वगळले

पुणे

पुण्यात कल्याणी नगर येथे जून महिन्यात हिट अँड रनची घटना घडली होती. किशोरवयीन मुलाने आलिशान पोर्श कारने धडक दिल्याने दोघांचा मृत्यू झाला. या प्रकरणी पोलीसांनी १०० पानांचे आरोपपत्र सत्र न्यायालयात दाखल केले. या आरोपपत्रातून १७ वर्षीय मुख्य अल्पवयीन आरोपीचे नाव वगळण्यात आले आहे.

प्रकरण बाल न्याय मंडळासमोर असल्याने आरोपपत्रात त्याचे नाव वगळण्यात आले असून, इतर सात जणांवर गुन्हेगारी कट रचणे आणि पुरावे नष्ट करणे या कलमतांतर्गत गुन्हा दाखल करण्यात आला आहे. त्यात अल्पवयीन मुलाचे पालक, दोन डॉक्टर आणि सप्त जणल हॉस्पिटलचा एक कर्मचारी आणि दोन मध्यस्थांचा समावेश आहे. दोघांरोपपत्रात अपघात परिणाम, विश्लेषण अहवाल, तांत्रिक पुरावे, न्यायवेद्यक प्रयोगशाळा आणि डीएनए आदी अहवालांचा समावेश करण्यात आला आहे.

अपघातानंतर वैद्यकीय चाचणी दरम्यान सप्त रुग्णालयात आरोपी अल्पवयीन मुलासह त्याच्या दोन मित्रांचे रक्त नमुने बदलल्याचे नमूद करण्यात आले आहे. एवढेच नाही तर त्यासाठी मद्य नसलेल्या कापसाचा वापर करण्यात आला. मुख्य वैद्यकीय अधिकाऱ्याच्या रेस्ट रुममध्ये हे रक्त नमुने बदलण्यात आल्याचे म्हटले आहे. यासाठी आरोपीच्या पालकांशिवाय रुग्णालयातील डॉ. अजय तावडे, डॉ. श्रीहरी हर्नोळ यांच्यासह इतर तिघांना या प्रकरणी आरोपी करण्यात आले आहे.

आमदार संजय शिरसाट नाराज मुख्यमंत्र्यांच्या दौऱ्याला अनुपस्थित

छत्रपती संभाजीनगर

छत्रपती संभाजीनगरच्या पालकमंत्रिपदावर आपली वर्षा लागेल, अशी अपेक्षा आमदार संजय शिरसाट यांना होती. मात्र त्यांच्या ऐवजी अब्दुल सत्तार यांची पालकमंत्रिपदावर वर्षा लागली. आपल्याला पालकमंत्रिपद न मिळाल्याने नाराज झालेले संजय शिरसाट मुख्यमंत्र्यांच्या दौऱ्यावेळी आणि महत्त्वाच्या

जिल्हा नियोजन समितीच्या बैठकीला अनुपस्थित राहिले. त्यामुळे ते नाराज असल्याची चर्चा राजकीय वर्तुळात आहे. शिवसेना पक्षात फूट पडल्यापासून आमदार संजय शिरसाट हे मुख्यमंत्री एकनाथ शिंदे यांच्यासोबत आहेत. जिल्ह्यातील आणि बाहेरील अनेक कार्यक्रमांना ते मुख्यमंत्री शिंदेसोबत दिसून येत. लोकसभा निवडणुकीत संदीपान धुमरे यांना शिरसाट

यांच्या मतदारसंघातून सर्वाधिक मताधिक्य मिळाले. यानंतर संभाजीनगरच्या पालकमंत्रिपदी आपली वर्षा लागेल अशी अपेक्षा शिरसाटांची होती. मंत्रिमंडळाच्या विस्तारत आपल्याला संधी मिळेल यासाठीही शिरसाट प्रयत्नशील होते. संदीपान धुमरे खासदार झाल्यानंतर छत्रपती संभाजीनगरच्या पालकमंत्रिपदासाठी भाजपाचे अनुल सावे

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मुंबई

आर्थिक अडचणीत सापडलेल्या महायुतीशी संबंधित अनेक नेत्यांच्या कारखान्यांना ऊस गाळप हंगाम चालू होण्यापूर्वी दिलासा मिळाला. राष्ट्रीय सहकार विकास निगम (एनसीडीसी) यांच्याकडून मंजूर झालेली १५९० कोटी रुपयांची आर्थिक मदत राज्यातील ११ सहकारी साखर कारखान्यांना वितरित केली आहे. विधानसभा निवडणूक तोंडावर

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समस्या चीनवर्गिक वहिष्काराची

भारताची आर्थिक प्रगती मोठ्या प्रमाणावर परकीय विशेषतः चिनी तंत्रज्ञान आणि तंत्रज्ञ यांच्यावर अवलंबून आहे. चपला, कापड उद्योगापासून ते अभियांत्रिकी आणि इलेक्ट्रॉनिक्सपर्यंत सर्व क्षेत्रात भारतीय उद्योगांनी मोठ्या प्रमाणावर चीनकडून मशिन्स विकत घेतली आहेत. परंतु चिनी तंत्रज्ञांच्या मदतीशिवाय या मशिन्स चालवणे शक्य नाही. अंतर्गत सुरक्षेच्या कारणावरून या चिनी तंत्रज्ञानां वर अतिरिक्त नियंत्रणामुळे भारतातील मशिन्स निर्यात पडू नये असे निर्धारित केले आहे. भारतीय अधिकाऱ्यांनी नुकतेच चिनी कामगार, तंत्रज्ञांच्या विसावरील निर्बंध कमी करण्याचे आश्वासन दिले आहे. कोणत्याही देशाची औद्योगिक प्रगती ही आपल्या देशात उपलब्ध नसलेले परकीय ज्ञान आणि ते ज्ञान वापरण्याचे स्थानिक कामगारांचे कौशल्य यांच्यातील समन्वयावर अवलंबून असते. दुसरे म्हणजे ज्या उद्योगात मानवी श्रमाला भांडवलपेक्षा अधिक महत्त्व आहे अशा उद्योगातील कामगारांना प्रशिक्षित करून त्यांना त्या उत्पादन प्रक्रियेचे तज्ज्ञ बनवणे गरजेचे असते. चीनने ४० वर्षांपूर्वी नेमके हेच केले आणि आज चीन संपूर्ण जगाचा 'मॅन्युफॅक्चरिंग हब' बनला आहे. भारताकडे मनुष्यबळाची कमी नाही, गरज आहे ती प्रत्येक कामगाराला तंत्रज्ञ आणि विशेषज्ञ बनवणाऱ्या शिक्षणाची !

भारतीय उद्योगासाठी ज्यांच्या मदतीची तातडीची गरज आहे अशा चिनी तंत्रज्ञांसाठी अधिक व्हिसा उपलब्ध करून देण्याचे आश्वासन भारतीय अधिकाऱ्यांनी दिले आहे. उद्योग आणि अंतर्गत व्यापार विकास विभागाचे सचिव राजेश कुमार सिंग यांनी चिनी आणि भारतीय फॅक्टरी सुपरवायझर्समध्ये कौशल्याची ठळक दरी असल्याचा भारतीय कंपन्यांनी केलेला दावा नुकताच मान्य केला आहे. वेल्लोर येथील बूट बनवणाऱ्या एका उद्योगकाच्या मते चिनी तंत्रज्ञ हे उच्च दर्जाची उत्पादन क्षमता असणारे असतात. ज्या साधनसामग्रीतून आम्ही १०० नग बनवतो तेवढ्याच साधनसामग्रीतून ते १५० नग बनवतात. चपला, कापड उद्योगापासून ते अभियांत्रिकी आणि इलेक्ट्रॉनिक्सपर्यंत सर्व क्षेत्रात भारतीय उद्योगांनी चीनकडून यंत्रे विकत घेतली आहेत परंतु चिनी तंत्रज्ञांशिवाय ही यंत्रे पूर्ण क्षमतेतच चालू शकत नाहीत. भारतीय उद्योग असोसिएशनचे पदाधिकारी वरंवार भारतीय अधिकाऱ्यांना आठवण करून देत आहेत की ही यंत्रे तशीच वापरविना पडून आहेत आणि निर्यातीच्या मालाच्या ऑर्डर्स पूर्ण करणे अशक्य बनले आहे. गौतम अदानी यांच्या सौर निर्मिती कंपनीलाही चिनी कामगारांना केव्हा व्हिसा मिळतोय याची वाट बघावी लागते आहे.



निम्न तांत्रिक आणि श्रमाधिष्ठित उत्पादन उत्पादनाच्या सर्व प्रक्रियात दोन घटकांची आवश्यकता असते. श्रम आणि भांडवल हे ते दोन घटक होत. एखाद्या उद्योगातील श्रम व भांडवलाचे महत्त्व हे त्या त्या उद्योगाच्या स्वरूपावर अवलंबून असते. ज्यावेळी उत्पादन मुख्यत्वे मानवी कामगारांकडून केले जाते त्याला निम्न तांत्रिक व श्रमाधिष्ठित उत्पादन असे म्हणतात. अर्थात यात यंत्रे आणि साधनांचाही वापर होतो परंतु सर्वसाधारणपणे अशा प्रकारच्या उत्पादनाला मानवी सर्जनशीलता आणि प्रयत्नांची गरज असते. मोठ्या मोठ्या रेस्टॉरंटमधील अत्याधुनिक किचन हे निम्न तांत्रिक व श्रमाधिष्ठित उत्पादनाचे एक उदाहरण होय. येथे आधुनिक साधनांचा वापर

केला जातो परंतु उत्पादन मुख्यतः ही साधने हाताळणाऱ्या मानवी कामगारांवरच अवलंबून असते. या उत्पादनपद्धतीमुळे ग्राहकांच्या पसंतीचे उत्पादन शक्य होते, माणसे स्वतः पुढाकार घेऊन समस्या सोडवू शकतात, आपल्या सर्जनशीलतेचा व कौशल्यांचा वापर करू शकतात. अर्थातच या उत्पादनपद्धतीत मालाची गुणवत्ता कामगारांच्या विशेष ज्ञानावर व कौशल्यावर अवलंबून असते, कामगारांना प्रशिक्षित करणे गरजेचे असते, प्रशिक्षित कामगारांना अप्रशिक्षित कामगारांपेक्षा अधिक पगार द्यावा लागतो. याउलट भांडवलाधिष्ठित उत्पादनप्रक्रियेत उत्पादने प्रामुख्याने यंत्रे व यंत्रमानवकडून तयार होतात. साहजिकच या उत्पादनप्रक्रियेत कामगारांवर खर्च कमी होत असला तरी या उद्योगांचा सुरक्षातीचा खर्च व देखभालीचा खर्च अधिक असतो. दुसरे म्हणजे उत्पादने एकाच साध्याची असतात, त्यात ग्राहकांच्या पसंतीनुसार

बदल करण्याचे स्वातंत्र्य जवळपास नसते. **आंतरराष्ट्रीय कौशल्यांचे प्रशिक्षण** निम्न तांत्रिक व श्रमाधिष्ठित उत्पादनासाठी देखील सखोल अभ्यास असणाऱ्या तज्ज्ञांची आवश्यकता भासते हा विचार जगभरात तसा दुर्मिळ होता व अद्यापही आहे. त्यामुळेच चिनी तज्ज्ञांच्या विसावरील निर्बंध कमी करण्याचे आश्वासन देऊन भारतातील कौशल्य कमतरतेला अधिकृतरीत्या मान्यता देणे ही महत्त्वाची तितकीच उल्लेखनीय गोष्ट आहे. चीनने श्रमाधिष्ठित उत्पादनातील कामगारांच्या प्रशिक्षणाची, कामगारांना आपापल्या कामाच्या क्षेत्रात तज्ज्ञ, तंत्रज्ञ बनवण्याची गरज ४० वर्षांपूर्वीच ओळखली होती. त्यादृष्टीने त्यांनी नेमक्या याच क्षेत्रातल्या म्हणजे निम्न तांत्रिक श्रमाधिष्ठित उत्पादनप्रक्रियेतील विशेषतज्ज्ञांच्या विकासावर भर दिला आणि आज चीन जगातील अव्वल क्रमांकाचा मॅन्युफॅक्चरिंग हब बनला आहे.

जगभरात आज चिनी तंत्रज्ञान, यंत्रे यांच्यासोबत चिनी तज्ज्ञ, तंत्रज्ञांनाही मोठी मागणी आहे. चिनी तज्ज्ञ, तंत्रज्ञ तुलनेने इतरपेक्षा कमी मोबदल्यात उपलब्ध होतात हा ही एक भाग आहेच. आंतरराष्ट्रीय तज्ज्ञांना भारतात येण्यावर फारसे निर्बंध नसले तरी नेमके राष्ट्रीय सुरक्षेच्या कारणावरून चिनी तंत्रज्ञांना व्हिसा मिळत नाही आणि त्यामुळे चिनी तंत्रज्ञांना आणि यंत्रसामग्रीचा पूर्ण क्षमतेनुसार लाभ घेण्यात भारतीय उद्योगकांना अडचणी येत आहेत. अर्थात चिनी तंत्रज्ञांना अधिक संख्येने व्हिसा उपलब्ध करून देणे हा काही कायमचा उपाय नाही. खरी गरज आहे ती परकीय देशांचे तांत्रिक ज्ञान आणि स्थानिक पातळीवरील कामगारांकडून या परकीय तांत्रिक ज्ञानाचे उभेपणे यांच्यातील समन्वयाची! यासाठी भारतातील युवकांना, कामगारांना जागतिक स्तरावरील औद्योगिक कौशल्ये आत्मसात करण्याचे

प्रशिक्षण देणे गरजेचे आहे. भारतीय शिक्षणपद्धतीला कौशल्याधिष्ठित शिक्षणपद्धती बनवण्याशिवाय रोजगाराभिमुख विकास साधता येणे कठीण आहे. **व्हिसा उपलब्धतेची निराशात्मक शक्यता** २०१९ मध्ये २ लाख चिनी नागरिकांना भारतीय व्हिसा मिळाला होता परंतु २०२०मध्ये झालेल्या भारतीय व चिनी फौजांच्या तुकड्यांमधील घुमटुक्रांतीत हा आकडा वेगाने खाली आला. चिनी नागरिक हे व्हिसामधील अटीचे उल्लंघन करतात आणि भारतीय कर कायदा चुकवण्यासाठी मनी लॉड्रिंग करतात असा आरोप भारतीय अधिकाऱ्यांनी केला. राष्ट्रीय सुरक्षेच्या प्रबळ युक्तिवादाला 'आत्मनिर्भर भारत' या घोषणेचीदेखील साथ मिळाली होती. या साऱ्याचा परिणाम म्हणून गेल्या वर्षी व्हिसा मिळणाऱ्या चिनी नागरिकांची संख्या फक्त २००० वर घसरली. यावर्षी तर केवळ १००० कर्मचारीच कडक सुरक्षा पडताळणीच्या चक्रातून सुटून व्हिसा मिळवण्यात यशस्वी ठरले आहेत.

कार्यक्षमता वाढवण्यासाठी चीनी नेतृत्वाचे देशाच्या वरिष्ठ धोरणकर्त्यांना आंतरराष्ट्रीय अभ्यास दौऱ्यावर पाठवले आणि चीनला जागतिक ज्ञान देण्यास तयार असणाऱ्या परकीय गुंतवणुकरांना आग्रहाने आमंत्रित केले. पुन्हा एकदा स्थानिक कामगार आणि परकीय ज्ञानामधील आंतरक्रिया विकासास चालना देण्यात सक्षम असल्याचे सिद्ध झाले आणि चीन संपूर्ण जगाचे 'उत्पादन हब' बनण्याच्या दिशेने वाटचाल करू लागला. जागतिक तंत्रज्ञानाच्या बाबतीत आघाडीच्या स्थानाकडे आगेकूच करणाऱ्या चीनने पाश्चिमात्य जगाच्या नेत्यांचे लक्ष वेधून घेतले यात नवल नाही परंतु या नेतृत्वाचे आपल्याकडच्या शिक्षण पद्धतीतील कमतरता जाणून घेण्याऐवजी अयोग्य स्पर्धेच्या नावाने बॉम्ब मारत चिनी निर्यातीवर निर्बंध लावण्याचे उद्योग सुरू केले. अशा प्रकारच्या संरक्षणवादाचे औद्योगिक धोरण म्हणून कितीही उदात्तीकरण केले तरी त्यामुळे पाश्चिमात्य राष्ट्रांतील शिक्षणपद्धतीतील मूलतः उणिवा लपून राहत नाहीत.

परदेशी ज्ञानाशी एकात्मता पूर्व आशियाई अर्थव्यवस्थेच्या इतिहासाने हे स्पष्ट केले आहे की अविकसित देशांच्या विकासात परकीय ज्ञान कळीची भूमिका बजावते हे खरे असले तरी जेव्हा पुरेशा कौशल्यप्राप्त स्थानिक कामगारांमार्फत या ज्ञानाचे प्रत्यक्ष उपयोग होतं तेव्हाच देशाचा विकास होतो. थोडक्यात नुसते परकीय ज्ञान महत्त्वाचे नसते तर त्याला स्थानिक कामगारांच्या कार्यक्षमतेची जोड मिळावी लागते. आपल्याकडे शिक्षणाला कौशल्याभिमुखतेची साथ मिळाली नाही आणि त्यामुळे परकीय विशेषतज्ज्ञांवर अवलंबित्व वाढते. याउलट १९८० च्या दशकात द.कोरियाच्या उद्योग जगताने परकीय यंत्रे देशात आणली आणि त्यांचे लहानात लहान भाग सुटे केले. त्यानंतर स्थानिक कामगारांना हे सुटे भाग जोडण्याचे प्रशिक्षण दिले. तीन दशकात द.कोरियाचा शैक्षणिक पाया इतका मजबूत झाला की आज द. कोरियात जगातील सर्वात अधिक संख्येने यंत्रमानव काम करताना दिसत आहेत. द. कोरियाने यंत्रमानव दवडलेले परकीय ज्ञान आपल्या देशातील कामगारांसाठी खुले करून देशाला प्रगतीपथावर नेले.

भारतातील वास्तव या स्पर्धेत टिकून राहण्यासाठी तसेच चिनी तंत्रज्ञान व तंत्रज्ञांच्या मदतीने पुढे सरकण्याची भारताला संधी आहे परंतु भारत ही संधी दवडत असल्याचे मत अर्थतज्ज्ञ मांडत आहेत. ज्यावेळी चिनी मालावरील बंदी घालण्याचे वारे वाहू लागले त्यावेळी त्याचा फायदा विशिष्ट रणनीतिक स्थानामुळे मेक्सिको आणि मॉंगोलिक दुष्ट्या सुयोग्य आणि अनपेक्षितपणे मुबलक मानवी भांडवल असलेला व्हिएतनाम या दोन देशांना झाला. भारताने दवडलेली ही संधी त्यांनी पटकावली. खरतर परकीय गुंतवणुकरांवर भारतापासून दूर जात आहेत आणि भारताची श्रमाधारीत उत्पादनाची निर्यात (पेट्रोकॅमिकल्स आणि केमिकल्स व्हीटिरिक्त) ही एकूण जागतिक बाजारपेठेत १.३ टक्क्यांवरच अडकली आहे. ही टक्केवारी व्हिएतनामसारख्या चिमुकल्या देशाच्या टक्केवारीहून कमी आहे.

चीनने देखील नेमके हेच केले. त्यांचा शैक्षणिक पाया कोरियाइतका बळकट नसला तरी १९८१ मध्ये जागतिक बँकेच्या अहवालात भाकीत केले गेले होते की कम्युनिस्ट कालखंडात झालेला संख्यात्मक आणि गुणात्मक पातळीवरील प्राथमिक शिक्षणाचा पाया चीनच्या शीघ्र औद्योगिक विकासाला चालना देईल. स्थानिक कामगारांची

एकूण परकीय ज्ञान आणि स्थानिक मनुष्यबळ यांच्या समन्वयाने रोजगाराभिमुख औद्योगिक विकासाची संधी भारतापुढे आहे परंतु जर का राष्ट्रीय सुरक्षा आणि आत्मनिर्भरतेचा मंत्र परकीय तंत्रज्ञांच्या व्हिसा परवानगीसारख्या अगदी प्राथमिक प्रयत्नांचा हिस्सा घालत असेल तर नक्कीच भारत एका नवीन पर्वाची सुरुवात करण्याची संधी गमावून बसेल. आर्थिक विकासाची जागतिक स्पर्धा दिवसेंदिवस तीव्र होत आहे, त्यामुळे वेळीच पावले उचलणे गरजेचे आहे.

स्पर्धा क्षेपणास्त्रभेदी क्षेपणास्त्रांची...

जगात विविध क्षमतेच्या बॅलिस्टिक क्षेपणास्त्रांची निर्मिती केली जात आहे. त्यामुळे बॅलिस्टिक क्षेपणास्त्र संरक्षण प्रणाली तयार करून रवाई संरक्षण कवच प्राप्त करण्याचा प्रयत्न अनेक देश करत आहेत. चीन आणि पाकिस्तान या दोन शेजाऱ्यांकडून बॅलिस्टिक क्षेपणास्त्रांचा विकास होत असताना भारतदेखील यात मागे नाही. बॅलिस्टिक क्षेपणास्त्र संरक्षण प्रणालीच्या दुसऱ्या टप्प्याची 'डीआरडीओ'ने नुकतीच केलेली चाचणी यशस्वी झाली आहे. या चाचणीमुळे भारताकडे ५००० किमी पेक्षा अधिक पल्ल्याच्या क्षेपणास्त्रांना निष्पन्न करण्याची क्षमता असणारी स्वदेशी बॅलिस्टिक क्षेपणास्त्र प्रणाली तयार केली आहे.

क्षेपणास्त्राची मूळ संकल्पना अग्निबाण किंवा रॉकेट या प्राचीन अस्त्रावर आधारित असली तरी त्याचा शोध, बांधणी, युद्धोपयोग आणि प्रगती ही सर्व आधुनिक काळातील, विशेषतः विसाव्या शतकातील आहेत. दुसऱ्या महायुद्धात (१९३९-४५) मार्गदर्शित क्षेपणास्त्रांचा प्रत्यक्षात वापर सुरू झाला. क्षेपणास्त्रांच्या प्रभावी निर्मितीनंतर आणि त्यांच्या सततच्या वाढत जाणाऱ्या मारक व संहारक क्षमतेनंतर साहजिकच या क्षेपणास्त्रांपासून आपल्या प्रदेशाला वाद्यविण्याची गरज सर्वच देशांना वाटू लागली आहे. त्यातूनच आहेत त्या क्षेपणास्त्रांना भेदणाऱ्या दुसऱ्या क्षेपणास्त्रांची निर्मिती झाली व होत आहे. विविध देशांच्या 'मिसाइल डिफेन्स सिस्टिम'द्वारे ही अत्याधुनिक प्रक्रिया साधली गेली आहे.



क्षेपणास्त्र संरक्षण कार्यक्रम काय आहे? पाकिस्तान आणि चीनबरोबरच अन्य देश क्षेपणास्त्र विकासाचा कार्यक्रम वेगाने राबवत असताना त्यांच्या संभाव्य क्षेपणास्त्र हल्ल्यापासून संरक्षण करणारी यंत्रणा विकसित करणे अत्यावश्यक बनले होते. त्यामुळेच शत्रुच्या क्षेपणास्त्र हल्ल्यांपासून भारताचे संरक्षण करण्याच्या हेतूने आणि

द्विस्तरीय रचना... भारत बॅलिस्टिक क्षेपणास्त्र सुरक्षा यंत्रणा 'एन्डो-अँटिमोस्फोरिक' आणि 'एक्झो-अँटिमोस्फोरिक' अशा दोन स्तरांवर विकसित करण्यात आली आहे. शत्रूने दोन हजार किलोमीटरपेक्षा कमी अंतरावरून डागलेले आणि कमी उंचीवरून उडणाऱ्या क्षेपणास्त्र एन्डो-अँटिमोस्फोरिक पद्धतीद्वारे नष्ट केले जाते तर एक्झो-अँटिमोस्फोरिक पद्धती त्यापेक्षा जास्त पल्ल्याच्या क्षेपणास्त्राचा अचूक वेध घेण्यास सक्षम असते. बॅलिस्टिक क्षेपणास्त्र संरक्षण यंत्रणेच्या

यंत्रे शक्य झाले आहे. **कसे चालते काम?** शत्रूचे क्षेपणास्त्र नष्ट करण्यात सक्षम असलेल्या क्षेपणास्त्रभेदी (इँटरसेप्टर) क्षेपणास्त्राला लक्ष्याचा अचूक वेध

घेण्यासाठी इन्शिरियल नेव्हिगेशन सिस्टिमकडून सतत आवश्यक सूचना मिळत राहतात. त्याचबरोबर इँटरसेप्टर क्षेपणास्त्रावर बसवलेली मार्गदर्शक यंत्रणा संपूर्ण मोहिमेदरम्यान त्याला मार्गदर्शन करत राहते. हे इँटरसेप्टर वातावरणाच्या बाहेर गेल्यावर त्यावरील उष्णतारोधी आवरण बाजूला होते. त्यानंतर आतील इन्फ्रारेड सिकरच्या मदतीने क्षेपणास्त्र मिशन संपगणकाने निरिश्चित केलेल्या लक्ष्याचा शोध घेऊन त्याकडे झेपावते. ही इँटरसेप्टर क्षेपणास्त्रे पृथ्वीच्या वातावरणात आणि वातावरणाबाहेर जाऊनही पाठलाग करू शकतात. पहिल्या टप्प्यातील घाघणीदरम्यान इँटरसेप्टरने दोन हजार किमी अंतरावरून सोडलेल्या घाघणी लक्ष्याचा अचूक भेद केला होता आता दुसऱ्या टप्प्यात पाच हजार किमी अंतरावरून सोडलेल्या लक्ष्याचा अचूक भेद करण्यात यश मिळवले आहे. या प्रणालीमुळे देशातील प्रमुख शहरांना किंवा महत्त्वाच्या ठिकाणांना हल्ल्यासाठी लक्ष्य करण्यात आल्यास अशा क्षेपणास्त्र हल्ल्यांपासून बचाव करणे शक्य होईल.

लांब पल्ल्याच्या बॅलिस्टिक क्षेपणास्त्रांना हवेतच नष्ट करण्यासाठी भारताने बॅलिस्टिक क्षेपणास्त्र संरक्षण कार्यक्रम हाती घेतला. बॅलिस्टिक क्षेपणास्त्र संरक्षण प्रणालीचे काम दोन टप्प्यात होणार आहे. नोव्हेंबर २०२२ मध्ये डीआरडीओने 'एडी-१' नावाच्या लांब पल्ल्याच्या

पहिल्या टप्प्यात दोन हजार किलोमीटर अंतरावरून डागण्यात आलेल्या क्षेपणास्त्राला रोखण्याची घाघणी यशस्वीपणे पार पाडण्यात आली होती. या यंत्रणेच्या दुसऱ्या टप्प्यातील यशस्वी घाघणीमुळे पाच हजार किलोमीटर अंतरावरून भारताच्या दिशेने डागलेल्या क्षेपणास्त्राचाही वेध घेता

चक्क भारतातही पिरॅमिड्स?

इजिप्तमधील पिरॅमिड हे जगातील एक आश्चर्य मानले जाते. ही पिरॅमिड्स म्हणजे इजिप्तशिवन राजांची दफनस्थळे आहेत आणि ती बघायला जगभरातून पर्यटक गर्दी करतात. इजिप्तसारखीच पिरॅमिड्स आपल्या भारतातही आहेत हे वाचून कदाचित तुम्हाला आश्चर्याचा धक्का बसेल. पण हे खरे आहे. भारतात आसाममध्ये इजिप्तच्या धर्तीवर उभारलेली पिरॅमिड्स आहेत. याला आसामी भाषेत 'मोइदम' असे म्हणतात. पूर्व आसाममधील पटकाई पर्वतरांगांच्या पायथ्याशी असलेल्या चराईदेव भागातील मोइदम ही अहोम घराण्याची शाही दफनभूमी आहे. 'आसामचे पिरॅमिड्स' म्हणून ओळखली जाणारी चराईदेव मोइदम यांना संयुक्त राष्ट्रांच्या जागतिक वारसा स्थळांच्या यादीत समाविष्ट करण्यात आले आहे.



असे. येथे झालेल्या उत्खननावरून असे दिसून आले आहे की जमिनीच्या खाली, घुमटाच्या आकारात विटामातीने बांधलेल्या या प्रत्येक मोइदमची रचना साधारणपणे दुमजली असे. मोइदममध्ये एक किंवा एकापेक्षा अधिक कक्ष असत. वेगवेगळी स्थापत्यतंत्रे विकसित झाली गेली. मोइदम बांधण्याची सुरुवात होती तेव्हा लाकडाचा वापर करून आणि नंतर दगड आणि भाजवल्या विटांचा वापर करून बांधले जायचे, विटांची अथवा दगडी बांधणीची, चौरस अथवा आयताकृती पाया व वर निमुळती होत जाणारी मोइदम उभारण्याची ही प्रक्रिया अत्यंत काळजीपूर्वक आणि बारकाईने लक्ष देऊन चालू पाडवी लागत असे असा उल्लेख अहोम राजवंशाच्या आद्यग्रंथापैकी एक म्हणून गणल्या जाणाऱ्या 'चांगरंग' मध्ये आढळते. अहोम राजघराण्यात शाही अंत्यसंस्कारांशी संबंधित विधी मोठ्या भव्यतेने पार पाडले जायचे. मोइदम बांधणे हे याच कृतीचा एक भाग

असे. येथे झालेल्या उत्खननावरून असे दिसून आले आहे की जमिनीच्या खाली, घुमटाच्या आकारात विटामातीने बांधलेल्या या प्रत्येक मोइदमची रचना साधारणपणे दुमजली असे. मोइदममध्ये एक किंवा एकापेक्षा अधिक कक्ष असत. वेगवेगळी स्थापत्यतंत्रे विकसित झाली गेली. मोइदम बांधण्याची सुरुवात होती तेव्हा लाकडाचा वापर करून आणि नंतर दगड आणि भाजवल्या विटांचा वापर करून बांधले जायचे, विटांची अथवा दगडी बांधणीची, चौरस अथवा आयताकृती पाया व वर निमुळती होत जाणारी मोइदम उभारण्याची ही प्रक्रिया अत्यंत काळजीपूर्वक आणि बारकाईने लक्ष देऊन चालू पाडवी लागत असे असा उल्लेख अहोम राजवंशाच्या आद्यग्रंथापैकी एक म्हणून गणल्या जाणाऱ्या 'चांगरंग' मध्ये आढळते. अहोम राजघराण्यात शाही अंत्यसंस्कारांशी संबंधित विधी मोठ्या भव्यतेने पार पाडले जायचे. मोइदम बांधणे हे याच कृतीचा एक भाग

दफनविधीतील बरेच साम्य होते. ही साम्ये लक्षात घेता चराईदेव मोइदमला 'आसामचे पिरॅमिड्स', असे नाव देण्यात आले आहे. **अहोम साम्राज्याचा इतिहास...** अहोम साम्राज्याची स्थापना सुखपा राजाने इ.स. १२२९ साली केली होती. चीनच्या युनान प्रांतातून, अहोम राजे आसाममध्ये येऊन राहिले ते कायमचेच. अहोम हे भारतातील सर्वात जास्त काळ राज्य करणाऱ्या राजवंशांपैकी एक होते. अहोम साम्राज्याने आसाममध्ये जवळजवळ ६०० वर्षे राज्य केले. चराईदेव ही अहोम राजांची पहिली राजधानी होती. त्यानंतर अहोम राजांनी अनेकदा त्यांची राजधानी बदलली पण चराईदेवचे महत्त्व आणि आलेल्या त्याच्या राजांच्या टिकून राहिले. चराईदेव हे आपल्या परंपरागत देवदेवतांचे निवासस्थान आहे, असा अहोम राजांचा दृढ विश्वास होता. त्यामुळेच अहोम साम्राज्याच्या पहिल्या राजांच्या मृत्यूनंतर बांधकामाची पद्धत यात साम्य होते, प्राचीन इजिप्शियन आणि अहोमांचा

गोत्यात मासेमारी बंदी कालावधी तीन महिने करण्याची मागणी

■ वास्को
मत्स्य पैदास चांगली होऊन मच्छिमारांच्या जाळ्यात मुबलक मासे मिळावेत यासाठी मासेमारी बंदीचा कालावधी ६१ दिवसांवरून



९० दिवसांपर्यंत वाढवावा. पुढील हंगामात हा नियम लागू करावा, अशी मागणी गोव्यातील पारंपरिक मच्छिमारांनी केली आहे. पारंपरिक मच्छीमार संघटना आणि गोंयच्या राणकारांची एकवोट्यावतीने नुकतीच एक पत्रकार परिषद आयोजित केली होती. यावेळी मासेमारी

बंदी कालावधी वाढविण्याची मागणी करण्यात आली. यावेळी गोंयच्या राणकारांची एकवोटचे सरचिटणीस ओलेन्सिओ सिमोस आणि उपाध्यक्ष कॅमिलो डिसोझा म्हणाले की, सरकारने अर्थसंकल्पात मत्स्य पैदास विभागासाठी केवळ ८४.०३ कोटी रुपयांची तरतूद केली आहे, पण यातील एक रुपयाही राज्यातील मच्छिमारांसाठी नाही. खरे तर सरकारने एलईडी, बुल ट्रॉलिंग आदी विनाशकारी मासेमारी बोटींवर बंदी घालण्याची गरज आहे. त्यांना आकारला जाणारा ५० हजारांचा दंडही वाढविला पाहिजे. गोव्यातील सागरी संसाधने आणि मच्छिमारांना नष्ट करण्यासाठी हा विभाग एजंटप्रमाणे काम करत आहे, असा आरोप यावेळी करण्यात आला.

अयोध्या बलात्कार प्रकरणातील आरोपी सपा नेत्याच्या घरावर बुलडोझर

■ लखनौ

अयोध्येत अल्पवयीन मुलींवर सामूहिक अत्याचार केल्याप्रकरणी मुख्य आरोपी असलेला समाजवादी पार्टीचा (सपा) नेता मोईद खान याच्याविरुद्ध मुख्यमंत्री योगी आदित्यनाथ यांनी धडक कारवाई सुरू केली आहे. मोईद खान याचे घर आज बुलडोझरने भुईसपाट करण्यात आले. त्याच्या बेकरीलाही अन्न आणि औषध प्रशासनाने टाळे ठोकले आहे. बेकरीचा परवानाही रद्द करण्यात आला आहे. अयोध्येतील पुरा कलंदर पोलीस ठाण्याच्या हद्दीतील भद्रसा गावात एका १२ वर्षीय मुलीवर मोईद खान गेले दोन-तीन महिने बळजबरीने अत्याचार करीत होता. यामध्ये मोईद खानचा नोकर राजू खानही सामील होता. या सामूहिक अत्याचारातून मुलीला गर्भधारणा झाल्यानंतर हे प्रकरण उघडकीस आले. पीडितेच्या आईने मुख्यमंत्री योगी आदित्यनाथ यांची भेट घेऊन संपूर्ण हकीगत सांगितली. त्यानंतर योगींनी याप्रकरणी तातडीने कारवाई करण्याचे आदेश पोलीस आणि राज्य प्रशासनाला दिले. पोलीसांनी वेगाने तपास करून मोईद खान आणि त्याचा नोकर राजू खान वर सामूहिक बलात्काराचा गुन्हा नोंदवून दोघांना अटक केली.

चीनमधील विद्यापीठात 'विवाह' विषयावर पदवी अभ्यासक्रम



■ बीजिंग

चीनमध्ये जन्मदर आणि विवाहदर कमालीचा कमी झाला आहे. यामुळे चीन सरकार चिंतेत आहे. आता चीनच्या 'सिन्डिल अफेअर्स' अर्थात नागरी व्यवहार विद्यापीठात विवाह-संबंधित उद्योग आणि संस्कृती विकसित करण्यासाठी नवीन पदवीपूर्व 'विवाह' या विषयावर अभ्यासक्रम तयार केला आहे. पुढील महिन्यात सप्टेंबरपासून हा अभ्यासक्रम सुरू होणार आहे. बीजिंग येथील 'सिन्डिल अफेअर्स' विद्यापीठात सप्टेंबरमध्ये सुरू होणाऱ्या या नवीन 'विवाह' विषयक अभ्यासक्रमासाठी आतापर्यंत १२ प्रांतातील ७० पदवीपूर्व विद्यार्थ्यांनी नोंदणी केली आहे. यात कौटुंबिक समुपदेशन, विवाहाचे नियोजन आदी विषयांचा समावेश आहे. 'विवाह सेवा व व्यवस्थापन' असे या अभ्यासक्रमाचे नाव आहे. चीनमध्ये विवाहाबाबत सकारात्मकता वाढावी व कुटुंब संस्था अबाधित राहावी यासाठी हा अभ्यासक्रम तयार करण्यात आला आहे. चीनमध्ये कोरोना काळांतर उशिरा लग्न करण्याचे प्रमाण वाढले आहे. चीनमध्ये नोकऱ्या मिळत नसल्याने व जीवनमानाची खात्री नसल्याने अनेकांचा अविवाहित राहण्याकडे कल वाढत चालला आहे.

आहे. पुढील महिन्यात सप्टेंबरपासून हा अभ्यासक्रम सुरू होणार आहे. बीजिंग येथील 'सिन्डिल अफेअर्स' विद्यापीठात सप्टेंबरमध्ये सुरू होणाऱ्या या नवीन 'विवाह' विषयक अभ्यासक्रमासाठी आतापर्यंत १२ प्रांतातील ७० पदवीपूर्व विद्यार्थ्यांनी नोंदणी केली आहे. यात कौटुंबिक समुपदेशन, विवाहाचे नियोजन आदी विषयांचा समावेश आहे. 'विवाह सेवा व व्यवस्थापन' असे या अभ्यासक्रमाचे नाव आहे. चीनमध्ये विवाहाबाबत सकारात्मकता वाढावी व कुटुंब संस्था अबाधित राहावी यासाठी हा अभ्यासक्रम तयार करण्यात आला आहे. चीनमध्ये कोरोना काळांतर उशिरा लग्न करण्याचे प्रमाण वाढले आहे. चीनमध्ये नोकऱ्या मिळत नसल्याने व जीवनमानाची खात्री नसल्याने अनेकांचा अविवाहित राहण्याकडे कल वाढत चालला आहे.

इस्त्रायलच्या हल्ल्यात हमासचा आणखी एक वरिष्ठ कमांडर ठार



■ तेल अविव

बुधवारी इराणची राजधानी तेहरानमध्ये हमास प्रमुख इस्माईल हानिया यांची हत्या करण्यात आली होती. या घटनेनंतर आज इस्त्रायलने वेस्ट बँकेत केलेल्या हल्ल्यात हमासचा एक वरिष्ठ कमांडर ठार झाला. याशिवाय या हल्ल्यात आणखी चार जणांचा मृत्यू झाला. इस्त्रायल आणि हमास यांच्यात निर्णायक लढाई सुरू आहे. आज सकाळी इस्त्रायलने वेस्ट बँके येथे हल्ला केला. या हल्ल्यात हमासचे मोठे नुकसान झाले. इस्त्रायलने पॅलेस्टाईनच्या वेस्ट बँकेमधील तुलकरमच्या आसपास असलेल्या दहशतवादी केंद्रांवर हवाई हल्ला केला. या हल्ल्यात ठार झालेल्या लोकांची ओळख अद्याप पटलेली नाही. आमच्या सैनिकांना घेऊन जाणाऱ्या वाहनावर हल्ला करण्यात आला. या हल्ल्यात तुलकरम ब्रिगेडचा एक कमांडर मारला गेला, अशी माहिती हमासकडून देण्यात आली.

केरळमध्ये गोहत्यांमुळे दुर्घटना भाजपा नेत्याचे वादग्रस्त विधान

■ नवी दिल्ली

केरळमध्ये गोहत्या होतात. त्यामुळेच वायनाडमध्ये भूखलनासारखी भीषण दुर्घटना घडली, असे वादग्रस्त वक्तव्य भाजपाचे ज्येष्ठ नेते ज्ञानदेव आहुजा यांनी केले आहे. केरळमध्ये गोहत्या थांबवली नाही तर अशाच दुर्घटना भविष्यातही घडतील. तिथे २०१८ पासून अशा घटना घडत आहेत. भारतात ज्या ठिकाणी माता गायत्री हत्या केली जाते, तेथेही अशीच परिस्थिती उद्भवेल. उत्तराखंड आणि हिमाचल प्रदेशात दररोज दगफुटी अशा प्रकारच्या काही नैसर्गिक घटना घडतात. पण वायनाडमध्ये तशी परिस्थिती नाही, हेही लक्षात घ्यायला हवे, असे आहुजा पुढे म्हणाले. केरळमधील वायनाड जिल्ह्यात ३० जुलै रोजी एकापाठोपाठ एक भूखलनाच्या अनेक घटना घडल्या. या अपघातात साडेतीनशेहून अधिक लोकांचा मृत्यू झाला आहे.

वायनाड पूरग्रस्तांसाठी दक्षिणात्य कलाकारांची लारवांची मदत

■ वायनाड

केरळमधील वायनाड येथे २९ आणि ३० जुलैला पहाटे भूखलन झाल्याने चार गावे वाहून गेली. या दुर्घटनेतील मृतांचा आकडा ३१३ वर पोहोचला आहे. १३० लोक रुग्णालयात दाखल आहेत. या घटनेला चार दिवस उलटूनही २०६ लोक बेपत्ता आहेत. भूखलनामुळे झालेल्या विध्वंसाच्या पार्श्वभूमीवर दक्षिण चित्रपट उद्योग मदतीसाठी वृद्ध आला आहे. दक्षिणेतील अनेक कलाकारांनी मुख्यमंत्री सहायता निधीला लाखो रुपयांची मदत दिली आहे. वायनाडमध्ये भूखलन झाल्याने अनेकांचे संसार उद्ध्वस्त झाले आहेत. या नागरिकांना केरळच्या मुख्यमंत्री सहायता निधीमधून मदत केली जाणार आहे. त्यासाठी अभिनेत्री ज्योतिका, कार्ती आणि सूर्या यांनी प्रत्येकी ५० लाखांची आर्थिक मदत केली आहे. रश्मिका मंदाना यांनी १० लाख रुपयांची देणगी दिली आहे. मल्याळम अभिनेता फहाद फासिल यांनी पीडितांच्या मदतीसाठी २५ लाख रुपयांची मदत केली आहे. या कठीण काळात आम्ही या संकटाशी झगडणाऱ्या नागरिकांच्या पाठीशी आहोत. या समर्थ्या आपण एकत्रितपणे सामना करू असे त्यांनी म्हटले आहे. मल्याळम अभिनेता मामुडू आणि त्याचा मुलगा दुलकर सलमान यांनी या मदत निधीसाठी ३५ लाख रुपये दिले आहेत. मामुडू यांचा चॅरिटेबल ट्रस्ट देखील पीडितांना मदत करण्याचे आणि त्यांना आवश्यक दैनंदिन गरजा पुरवण्याचे काम करत आहे.



केळवा-माहीम पाणीपुरवठा योजनेत गैरव्यवहार! चौकशीचे दिले आदेश

■ पालघर

तालुक्यातील केळवा, माहीम आणि सतरा गावांच्या प्रादेशिक पाणी पुरवठा योजनेच्या पंप हाऊसमधील विद्युत उपकरणांच्या दुरुस्तीच्या कामात भ्रष्टाचार झाल्याची तक्रार जिल्हा परिषदेचे मुख्य कार्यकारी अधिकारी भानुदास पालवे यांच्याकडे भ्रष्टाचार निर्मूलन समितीने केली होती. अखेर या तक्रारीची दखल घेत भानुदास पालवे यांनी या प्रकरणाची चौकशी करण्याचे आदेश दिले आहेत. भ्रष्टाचार निर्मूलन समितीचे पालघर जिल्हा अध्यक्ष रुपेश नारगोळकर यांनी मुख्य कार्यकारी अधिकारी भानुदास पालवे यांच्याकडे या पाणीपुरवठा योजनेत दुरुस्तीच्या नावाखाली झालेल्या ४ लाख ९४ हजार रुपयांच्या कामाच्या चौकशीची

राजकीय-सामाजिक आंदोलनातील मराठा कार्यकर्त्यांवरील खटले मागे

■ मुंबई

राज्य सरकारने आगामी विधानसभा निवडणुकीच्या पार्श्वभूमीवर मराठा आंदोलकांसह विविध राजकीय खटले मागे घेण्याचा निर्णय घेतला आहे. या संदर्भातील शासकीय आदेश काल प्रसिद्ध केला. मराठा आरक्षण, मराठा समाजास कुणबी प्रमाणपत्र देण्याच्या मागणीवरून राज्यात गेल्या काही काळापासून सुरू असलेल्या राजकीय आणि सामाजिक आंदोलनातील मराठा कार्यकर्त्यांवर दाखल झालेले खटले मागे घेण्याची मागणी मराठा आंदोलक मनोज जरांगे-पाटील यांनी केली होती. ऑक्टोबर २०२३ मध्ये या आंदोलनादरम्यान मराठावाड्यात आंदोलन हिंसक झाल्यानंतर दोन आमदारांच्या घरावर हल्ला आणि जाळपोळ केली होती. त्यानंतर पोलिसांनी मराठा समाजाच्या कार्यकर्त्यांवर मोठ्या प्रमाणात गुहे दाखल केले होते. मात्र या हिंसाचाराशी मराठा आंदोलनाचा संबंध नाही. मराठा आंदोलनाला बदनाम करण्यासाठी समाजकटकांनीच हा हिंसाचार घडवून आणला, असा दावा करीत खटले मागे घेण्याची मागणी मनोज जरांगे-पाटील यांनी लावून धरली होती.

नाशकात युवकाची भररस्त्यात हत्या

■ नाशिक

नाशिकरोड येथील सिन्नर फाटा परिसरात रामदास वाघ यांच्यावर रॉडने प्राणघातक हल्ला करण्यात आला. या हल्ल्यात प्रमोद यांचा मृत्यू झाला. जगोच्या वादातून हा हल्ला झाल्याची चर्चा आहे. सिन्नर फाटा परिसरात यश टायर दुकान असून, तेथे ही घटना घडली. काल सायंकाळी सहाच्या सुमारास प्रमोद वाघ हे सिन्नर रोडने दुचाकीने जात होते. यावेळी संशयित तरुण आणि त्याच्या साथीदारांनी प्रमोद यांना



जादा रकमेच्या दंडामुळे टाण्यात रिश्काचालकांचा संपाचा इशारा

■ ठाणे

शहरात ज्यादा प्रवासी वाहतूक करणाऱ्या तसेच बेशिस्तपणे रिश्का चालवणाऱ्या रिश्का चालकांवर गेल्या काही दिवसांपासून वाहतूक पोलिसांनी कारवाईचा बडगा उगारला आहे. या रिश्का चालकांकडून १५०० रुपये इतका जादा दंड आकारला जात आहे. मात्र दररोज मिळत असलेल्या उत्पन्नातून अर्धी रक्कम दंडाला जात असल्यामुळे अनेक रिश्काचालक त्रासले आहेत. या जादा दंड आकारणी विरोधात आता या रिश्काचालकांनी

१५०० रुपये जादा दंड आकारला जात आहे

■ मुंबई

पुर्देशा प्रमाणात नाही. तसेच मीटर रिश्काने प्रवास करणे नागरिकांना परवडत नाही. त्यामुळे अनेकजण शेअर रिश्काने प्रवास करण्यास प्राधान्य देतात. पण रिश्काचालकांना केवळ तीन प्रवासी घेऊन गावठूनीतून गावठूनीतून ते चार प्रवासी घेऊन वाहतूक करतात. पण अशा रिश्काचालकांवर अशी जादा दंडाची कारवाई केली जात आहे. स्थानक परिसरातील गावठूनी मंदिर परिसर, गावठूनी मैदान परिसर, सिडको, मासुंदा तलाव परिसर अशा विविध भागात शेअर रिश्का चालकांचे थांबे आहेत.

शहराध्यक्ष अरविंद शिंदेंना हटवा पुण्यातील काँग्रेस नेत्यांची मागणी

■ पुणे

नुकत्याच झालेल्या लोकसभा निवडणुकीत घबघवीत यश मिळवून पहिल्या क्रमांकाचा पक्ष ठरलेल्या काँग्रेसने विधानसभेची मोर्चेबांधणी सुरू केली आहे. मात्र काँग्रेसमधील काही अंतर्गत वाद चढवण्यावर आले आहेत. पुण्याचे काँग्रेस शहराध्यक्ष अरविंद शिंदे यांच्या बद्दलीसाठी स्थानिक नेत्यांनी दिल्ली गढली आहे. पुण्यामध्ये काँग्रेसचे आमदार रवींद्र धोकरे यांना लोकसभा निवडणुकीत मोठ्या फरकाने पराभव स्वीकारावा लागला. या पराभवानंतर पुण्यामधील

उबाठा युवासेना जिल्हाप्रमुखाच्या घरी काडतुसांचा साठा

■ चंद्रपूर

चंद्रपुरात शिवसेना ठाकरे गटाचे युवासेना जिल्हाप्रमुख विक्रान्त सहारे यांच्या घरात ४० काडतुसांचा मोठा साठा सापडला. चंद्रपूर जिल्ह्यात गेले काही दिवस गोळीबाराच्या घटनात वाढ झाली आहे. याच पार्श्वभूमीवर पोलिसांनी शोधमोहिम राबवली.

सिंधुदुर्गातील जंगलात परदेशी महिलेने स्वतःच सारवळीने बांधून घेतल्याची शक्यता

■ सिंधुदुर्ग

सिंधुदुर्ग जिल्ह्यातील सोनुली रोणापाल येथील घनदाट जंगलात एक अमेरिकन महिला साखळदंडांनी बांधलेल्या अवस्थेत आढळून आली होती. मानसिक संतुलन बिघडलेल्या अवस्थेत या महिलेने स्वतःच हा प्रकार केल्याची शक्यता पोलीस तपासानंतर व्यक्त केली जात आहे.

पश्चिम रेल्वे विविध कामे

मुख्य कार्यासाठी व्यवस्थापक ई-निविदा सूचना क्र. : EL/90/MO/2024-25/06RT dt: 25.07.2024. मागणीत आहेत. कामाचे नाव : इस्सू कार्यवाही, महालक्ष्मी कार्यवाही येथे कार्यवाहीचे नाव : मुंबई विभागाच्या अन्वयाखाली पॉवर सल्वर इन्स्ट्रुमेंट (पीएसआय) आणि नॉन-वीर ब्लॉक ओवरलेव्ह ड्रिविंगपॅट (ओएफ) देखावत उपक्रमांचे आउटसोर्सिंग. बाहिरून केलेले मूल्य : ₹३,३३,९७८/-, टेंडरकीट : ₹३,९५,२००/- सार्वरीकारणाचा दिनांक आणि वेळ : २८.०८.२०२४ रोजी, १५.०० वा.पर्यंत. उपक्रमाचा दिनांक आणि वेळ : २८.०८.२०२४ रोजी १५.३० वा. पर्यंत (इलेक्ट्रॉनिकी). संकेतस्थळाचा पत्ता : निविदा तयारील संकेतस्थळ https://www.ireps.gov.in वरून पाहू आणि प्रस्ताव सादर करू शकता.

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आडवे शब्द -

१. अंगचोरपणा ६. ऋषीचे घर, मठ ८. भुगा, पैशाची उधळपट्टी १०. लग्न जमण्याबाबत ग्रहस्थिती ११. वयाला साठ वर्षे पूर्ण होणे १३. सत्त्व १६. भीमाचे शब्द १७. शेंगेतील बी १८. बाजू, पक्ष १९. भेद, अंतर २०. चपल २२. किंमत २४. स्वच्छंद २५. सलग्नी २७. अभिवादानाचा पारंपरिक शब्द ३०. अमरावती जिल्ह्यातील प्रसिद्ध थंड हवेचे ठिकाण ३३. सय, मैत्रीण ३४. उत्पन्न, शिल्पक ३५. लोणी ३७. ताकीद ३९. दातांचा कृत्रिम संच ४२. शुष्क, कोरडा ४४. लाचखोर ४५. आवश्यक अर्हात नसलेला ४६. चारित्र्यवान ४७. संबंध नसताना घुसणे ४९. जम ५०. पराकाष्ठा ५२. शर्त ५३. जाड कापडाचा प्रकार, ज्यूट ५५. खेद ५६. या गावात असताना भीमाने बकासूराला टार केले ५९. संकोचापोटी किंवा भिडेल्या बळी पडून (केलेले कृत्य) ६३. ताक घुसळण्याचे साधन ६४. चोप ६५. सुंदर हस्ताक्षराचे वर्णन ६६. पुरुष, पती ६९. अखंड ७०. स्वयंपाकाचे भांडे ७२. कंबरत वाकलेला ७३. उशीचे कव्हर ७४. फियार्द ७६. शिकारीसाठी सावज हेरण्यासाठी झाडावर उंच बांधलेली बैठक ७७. फळीचा वेडावाकडा तुकडा ७९. प्रहार ८१. सीता ८२. मनाविरुद्ध ८४. पृथ्वी ८६. प्रिय व्यक्ती दूर असणे ८७. खाचखळगे ८९. सत्यभामेच्या पित्याकडे असलेला मौल्यवान मणी, श्रीकृष्णावर हा मणी चोरल्याचा आळ आला होता ९१. स्वतःचे ९३. आकाशात क्षणभर चमकणारी वीज ९४. अबोला, न बोलण्याचे व्रत ९५. जुन्या रुपयातले दोन आप्यांचे नाणे ९७. लहान मुलीची कर्णाभूषणे ९८. वाटाण्याचे पूर्वरूप ९९. अरण्य, जंगल १०१. बद्धकोणावरचे औषध १०३. दरवाजा १०४. चंगळ १०५. दिनांक १०६. साधार, पुराव्यानिशी १०५. उचल

उभे शब्द -

१. पोसणारा २. पोक ३. वारंवार अनुचित कृती करणे ४. आसक्ती, आस्था ५. शब्दात व्यक्त होणारे ६. दुःख, पीडा, उपद्रव ७. बारा राशीतील एक ९. अमदानी, कारकीर्द १०. उपवन, उद्यान १२. चूर्ण, भुगा १४. सर्व १५. युद्धाची धामधूम १७. मसाल्यातील एक जिन्नस, विशिष्ट झाडाची साल १९. घेवडा, एक शेंगभाजी २१. आडाखा २३.

	१	२	३	४	५	६	७	८	९	
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१६			१७		१८		१९		२०	
	२१		२२		२३		२४		२५	२६
२७	२८		२९		३०	३१		३२		३३
		३५	३६				३७		३८	३९
४०		४१		४२	४३		४४		४५	
४६			४७		४८		४९			५०
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	५६		५७		५८		५९	६०		६१
६४			६५					६६	६७	६८
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		७४			७५		७६		७७	७८
७९		८०		८१				८२		८३
		८४	८५	८६			८७	८८	८९	९०
९१	९२		९३			९४		९५	९६	९७
	९८				९९	१००		१०१	१०२	
१०४			१०५			१०६			१०७	

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मेष :

मनात योजलेल्या गोष्टींना योग्य दिशा देऊ शकाल. कौटुंबिक बाबतीत मनातील कल्पना कुटुंबासमोर मांडून योग्य निर्णय घेतला जाईल. मिळकत व खर्च याचे गणित थोडी तारेवरची कसरत करावयास लावे. अडचणीच्या प्रसंगांना सामोरे जाण्यासाठी वेळ, पैसा, ताकद या गोष्टी जमवू शकाल. विशिष्ट मर्यादित संततीच्या चुका समजून घेणे गरजेचे ठरेल. महिलांनी आपला निर्णय इतरांवर लादण्याचा प्रयत्न करू नये. तरुणांनी निर्णय घेताना योग्य सल्ला व वेळेचे, पैशाचे भान ठेवणे आवश्यक राहील.

नोकरीत कुरापती उकरून काढल्या जातील. वरिष्ठांची जबाबदारी सांभाळण्यात सहकाऱ्यांचे सहकार्य लाभेल. व्यवसायात भागीदाराची हिशोबी वृत्ती ताणतणाव कमी करेल. व्यवसायाच्या जागेचे प्रश्न मार्गी लागतील. शिक्षा, टॅक्सी, लोकोपयोगी सेवा, सामाजिक, राजकीय कार्यकर्ते यांना उत्तम पैसा मिळेल.

अॅसिडिटी, उष्णतेचे त्रास वाढू शकतात. प्रवासात भान ठेवून असावे. आध्यात्मिक वाचन, श्रवण मनाची दिशा बदलण्यास उपयोगी पडेल. शुभ दिनांक : ५, ७, ९.

वृषभ :

कौटुंबिक स्तरावर आपल्यामुळे घरात नाराजी वाढणार नाही, याची काळजी घ्यावी. जवळील नातेवाईकांकडून अडचणीच्या वेळेस मदत मिळाली तरी अपेक्षाभंग होणार नाही, हे बघावे. ज्येष्ठांचे प्रश्न हातावेगळे करू शकाल. काहीना कमी श्रमात अधिक लाभ संभवतो. संततीबाबतीत घेतलेल्या निर्णयावरून घरातील वातावरण बिघडणार नाही, याची काळजी घ्यावी. महिलांनी वागण्या बोलण्यावर ताबा ठेवून असावे. तरुणांना करिअरमध्ये उत्तम प्रगतीचे योग.

नोकरीत अडीअडचणी दूर करण्याच्या दृष्टीने केलेले प्रयत्न यश देतील. इतरांच्या कुरापती हाणून पाडाल. व्यवसायात भांडवल, कर्ज यासंबंधातील अडचणी दूर होतील. व्यवसायात नवीन ओळखी फायद्याच्या राहतील. घरगुती उपकरणे, सॅनिटरी, क्रांिकरी या क्षेत्रात काम करणाऱ्यांना आर्थिक फायदे होतील.

संसारजन्य रोगांपासून सावध असावे. प्रवास दगदगीचे परंतु कार्यसाधक ठरतील. भजन, व्याख्यान, प्रवचन, सत्संगाचा आनंद घ्याल. शुभ दिनांक : ६, ८, १०.

मिथुन :

घरच्यांच्या अपेक्षित अपेक्षा पूर्ण करू शकाल. निर्णय घेताना भावंडांचे एकमत झाल्याचे अनुभवास येईल. स्वजनांसाठी आवश्यक वाटणारा खर्च करण्यास पैशाची उपलब्धता राहील. चारचौघात बोलता वागताना शब्दांचा वापर जपून करावा. आपल्यामुळे इतरेजन दुखावले जाणार नाहीत, हे पाहावे. संततीबाबतीत अपेक्षित गोष्टींचा लाभ पदरात पडेल. महिलांनी चौकसबुद्धी अजमावणे फायद्याचे राहिल. तरुणांनी इतरांच्या आश्वासनांवर अवलंबून राहू नये. ऐनवेळेस तोंडघशी पडण्याचे प्रसंग उद्भवतील.

नोकरीत साचून राहिलेल्या कामांना गती देण्याचा प्रयत्न यशस्वी होईल. मात्र वाढता दाबदाब, मानसिक ताण वाढवणारा राहील. व्यवसायात जुन्या उधारी वसुलीचे प्रयत्न यश

देतील. व्यवसायात निर्णय घेताना कोणतीही धाईगडबड टाळावी. व्यवसायात केलेले बदल आर्थिक फायदा वाढवतील. शेती, शेतीजन्य व्यवसाय या क्षेत्रात काम करणाऱ्यांना आर्थिक लाभ होतील.

मानसिक चिंता आरोग्यावर परिणाम करणारी ठरेल. आरोग्याच्या किरकोळ तक्रारीकडे दुर्लक्ष करू नये. प्रवासात चीजवस्तू सांभाळून असावे. जप, तप, अनुष्ठानाचे संकल्प पूर्णत्वास जातील. सत्संग लाभेल. शुभ दिनांक : ५, ६, १०.

कर्क :

कौटुंबिक स्तरावर शांतता प्रस्थापित करण्याच्या दृष्टीने केलेले प्रयत्न फलद्रूप होतील. विशिष्ट प्रकारचे त्रास देणारे नातेवाईक हातावेगळे करू शकाल. भावाबहिणीच्या व्यवहाराबाबतीत मतभिन्नता, वाद दूर होतील. शेजाऱ्यांशी तेवढ्यापुरतेच वागणे हितावह ठरेल. संततीच्या सवयी, त्यांची संगत यावर लक्ष ठेवणे गरजेचे राहील. महिलांबाबत चैनीच्या वस्तूंची खरेदी करू शकाल. तरुणांमध्ये नवीन संबंध जुळून येतील. नवीन ओळखी फायद्याच्या ठरतील. वरिष्ठांची मर्जी सांभाळणे गरजेचे राहील.

बदली, बदतीचे प्रयत्न यश देतील. व्यवसायात व्यवसायवादीच्या दृष्टीने केलेली बोलणी योग्य माणसासोबत करावीत. व्यवसायात आपल्या स्वभावाचा कोणी फायदा घेणार नाही, याची काळजी घ्यावी. सौंदर्य प्रसाधने, शिलाईकाम, बुटिक, कर्मशिल आर्ट, डेकोरेशन या क्षेत्रात काम करणाऱ्यांना आर्थिक लाभ होतील.

वाहने जपून चालवावीत. धार्मिक, सांस्कृतिक कार्यक्रमात सहभाग घ्याल. मधुमेहीनी पथ्यपाणी सांभाळावे. शुभ दिनांक : ५, ७, ९.

सिंह :

अडून राहिलेल्या कामांना गती देऊ शकाल. चारचौघात बोलण्याची प्रवृत्ती टाळावी. घरातील वृद्ध व्यक्तींचे सल्ले उपयोगी पडतील. ऐनवेळेस पैशाची उपलब्धता होईल. संततीस त्याच त्याच गोष्टींवरून बोलण्यापेक्षा कृतीने उत्तर देणे उपयोगी पडेल. महिलांना काही बाबतीत येणाऱ्या अनुभवाने शहाणपण आल्यासारखे होईल. तरुणांनी इतरांच्या बोलण्याला बळी पडू नये.

नोकरीत सहकाऱ्यांशी असलेले मतभेद संपतील. बदली, बदती, पगारवाढ यासारखे प्रयत्न यश देतील. व्यवसायात थोडे कष्ट व जोखीम अधिक आर्थिक फायदा देईल. खेळत्या भांडवलाचे प्रश्न मार्गी लागतील. इलेक्ट्रिकल, इलेक्ट्रॉनिक्स, संगणक, आयटी या क्षेत्रात काम करणाऱ्यांना आर्थिक लाभ होतील.

मूत्रविकारांपासून सावध असावे. मित्रांबरोबर प्रवास, सहलीचा आनंद घ्याल. देवकार्यानिमित्त प्रवास घडेल. शुभ दिनांक : ६, ७, १०.

कन्या :

कोणावाचून कोणाचे अडत नसल्याचे भान ठेवणे गरजेचे आहे. इतरांच्या वागण्या बोलण्याचा त्रास करून मानसिकता बिघडू देऊ नये. मित्रांच्या

व्यवहारातील केलेली मध्यस्थी फायद्याची ठरेल. ताणतणाव दूर करण्यासाठी संवादातून उत्तर सापडेल. सुखात भर टाकणाऱ्या गोष्टींची खरेदी करू शकाल. संततीशी मतभेद झाले तरी सामंजस्याने ते सोडवू शकाल. महिलांनी चौकशीअंती केलेली खरेदी फायद्याची ठरेल. तरुणांच्या बाबतीत मित्रांकडून आपली फसवणूक होणार नाही, याची दक्षता घ्यावी.

नोकरीत वरिष्ठांची जबाबदारी पेलू शकाल. स्वतःच्या आग्रहानुसार आपली मते इतरांवर लादण्याचा प्रयत्न करू नये. व्यवसायात रोजचे हिशोब रोज ठेवल्याने आर्थिक नुकसान टाळता येईल. नोकरदारांवर अवलंबून राहणे टाळावे. आरोग्य, वैद्यकीय व्यवसाय, औषध निर्मिती या क्षेत्रात काम करणाऱ्यांना उत्तम संधी चालून येतील. त्वचाविकारांपासून सावध असावे. वाहतुकीचे नियम पाळावेत. सत्संगाचा लाभ होईल. समाजसेवेची उमेद जागृत होईल. शुभ दिनांक : ५, ८, ९.

तूळ :

तातुल्या स्वरूपाचा आर्थिक ताण राहिला तरी ऐनवेळेस पैशाची उपलब्धता होईल. तुमचा हट्टीपणा त्रास वाढवणार नाही, याची दक्षता घ्यावी. कुटुंबातील वातावरण आपल्यामुळे बिघडणार नाही, याची काळजी घ्यावी. निर्णय घेताना 'एकावे जनाचे, करावे मनाचे' या न्यायाने वागावे.

सर्दी, पडसे, ताप यापासून जपून राहावे. प्रवास कार्यसाधक ठरतील. धार्मिक कार्यात मन गुंतवाल. शुभ दिनांक : ६, ८, १०.

करणाऱ्यांना आर्थिक लाभ होतील.

प्रवासाचा आनंद घ्याल. आध्यात्मिक वाचन, श्रवण मनास उभारी देईल. गुमांगाचे आजार अंगावर काढू नयेत.

शुभ दिनांक : ५, ७, ९.

वृश्चिक :

कौटुंबिक स्तरावर पैशाचे गणित जमवताना थोडी तारेवरची कसरत करावी लागेल. नातेवाईकांची दबळादबळ खपवून घेऊ नये. आश्वासनांवरून नातेवाईकात ताणतणाव वाढणार नाही, याची काळजी घ्यावी. जुने अडलेले व्यवहार मार्गी लागतील. वडिलोपार्जित मालमत्तेसंदर्भातील कामे मार्गी लागतील. आपल्या वृत्तीमध्ये, वागण्याबोलण्यामध्ये बदल करावे लागतील. संततीच्या अवास्तव खर्चावर नियंत्रण ठेवणे आवश्यक राहील. महिलांनी आळस न करता केलेले कार्य व्यवस्थित पार पडेल. तरुणांना आत्मपरीक्षण फायद्याचे ठरेल.

नोकरीत वरिष्ठांकडून टाकलेला विश्वास सार्थ कराल. पगारवाढ, बदली यासंदर्भातील कामे होतील. व्यवसायात ज्यांच्यावर अवलंबून असाल अशा व्यक्ती ऐनवेळेस अडचणी निर्माण करतील. व्यवसायातील बदलांमुळे आर्थिक फायदा होईल. उधारी वसूल होईल. फ्लंबर, बिगारी, सुतारकाम, शिंपी, कलाकौशल्य्याची कामे करणाऱ्यांना आर्थिक लाभ होतील.

सर्दी, पडसे, ताप यापासून जपून राहावे. प्रवास कार्यसाधक ठरतील. धार्मिक कार्यात मन गुंतवाल. शुभ दिनांक : ६, ८, १०.

धनु :

काळजी दूर करणारी परिस्थिती समोर येईल. अनावश्यक वस्तूंची खरेदी करणे टाळावे. मित्रमैत्रिणींचा सल्ला उपयोगी पडेल. तुम्ही केलेल्या मध्यस्थीचा इतरांना फायदा होईल. नातेवाईकांशी व्यवहार करताना हिशोबी वृत्ती बाळावावी. संततीच्या दृष्टीने उत्तम यश देणारा आठवडा. महिला साचून राहिलेल्या कामांना गती देऊ शकतील. तरुणांनी इतरांच्या सांगण्यावरून कामात केलेले बदल अडचणी वाढवू शकतात.

नोकरदारांना कामाचा उरक वाढवावा लागेल. सहकाऱ्यांनी दिलेली आश्वासने तोंडघशी पाडतील. व्यवसायात कर्ज, बंधू अशी बेफिकीर वृत्ती नुकसानकारक ठरेल. हिशोबातील बिनचूकपणाने भागीदारीत वाद टाळता येतील. शासकीय सेवा, औद्योगिक क्षेत्र, समाजसेवा, लोकोपयोगी सेवा या क्षेत्रात काम करणाऱ्यांना उत्तम संधी चालून येतील. अति खाण्याने पोट बिघडणार नाही, याची काळजी घ्यावी. वाहने जपून चालवावीत. धार्मिक वाचन, श्रवण मनाची प्रसन्नता वाढवेल.

शुभ दिनांक : ५, ६, ८.

मकर :

नातेवाईकांच्या ढोंगीपणाच्या कारवायांना बळी पडू नये. भावाबहिणीचे प्रश्न हातावेगळे करू शकाल. इतरांकडून तुमच्या चांगल्या गुणांची परख होईल. अचानक घेतलेल्या निर्णयांमुळे ताणतणाव जाणवेल. संततीच्या अडचणीबाबत योग्य मार्ग सापडल्याचे समाधान मिळेल. महिलांनी इतरांची

कुत्रवू लक्षात न घेता आपल्या कामावर लक्ष केंद्रीत करावे. विवाहेच्छुक तरुणांचे विवाह ठरतील.

नोकरीत कोणत्याही बाबतीत शॉर्टकट टाळावा. आपण भले, आपले काम भले या न्यायाने वागावे. व्यवसायात फायदा देणाऱ्या कामांना प्राधान्य देणे गरजेचे राहील. कामास योग्य व्यक्ती मिळाल्याचे समाधान राहील. अकाऊंट, बँक, शासन, व्यवस्थापन या क्षेत्रात काम करणाऱ्यांना आर्थिक लाभ होतील.

अतिश्रमाने अशक्तपणा येणार नाही, याची काळजी घ्यावी. पूर्वनियोजन प्रवासाचा आनंद वाढवेल. मनन, चिंतनातून मानसिक अशांतता दूर होईल. सत्संग लाभेल. शुभ दिनांक : ५, ८, १०.

कुंभ :

नातेवाईकांची योजलेल्या कामात दबळादबळ खपवून घेऊ नये. गोष्टी वेळच्या वेळेस केल्यामुळे ऐनवेळेस गडबडगोधळ टाळू शकाल. जोडीदाराशी असलेले वाद मिटविण्याचा प्रयत्न यश देईल. ज्येष्ठांकडून आर्थिक फायदा संभवतो. संततीकडून सोपविलेल्या कामाची जबाबदारी योग्य रीत्या पार पाडतील. महिलांनी शेजारी, नातेवाईकांशी इतरांवर अवलंबून राहणे टाळावे. तरुणांना मनात नसूनही मित्र, नातेवाईकांची कामे करावी लागतील. काही जबाबदाऱ्या घ्याव्या लागतील.

नोकरीत वरिष्ठांशी थोडे अंतर ठेवून वागावे. प्रसंगी स्वतःपुरते पाहणे गरजेचे राहील. व्यवसायात जुनी न्यायालयीन अडकलेली कामे मार्गी लागतील. भागीदारीत पारदर्शकता असणे फायद्याचे ठरेल. फळे, भाजीपाला विक्रेते, व्यापारी, स्टेशनरी, कटलरी या क्षेत्रात काम करणाऱ्यांना आर्थिक लाभ होतील.

लागणे, खर्चटणे, भाजणे यापासून सावध असावे. प्रवासात भेटलेल्या नवीन व्यक्तीमुळे प्रवासाचा आनंद घ्याल. धार्मिक कार्यात सहभागी व्हाल. शुभ दिनांक : ६, ७, ९.

मीन :

हट्टी व्यक्तींच्या आग्रहीपणाचा त्रास संभवतो. राहत्या घराचे, जागेचे प्रश्न मार्गी लावू शकाल. पैशासंबंधीच्या अडचणीवर तोंडघा सापडेल. काही बाबतीत स्वतःचा निर्णय पुन्हा पुन्हा तपासून पाहणे आवश्यक ठरेल. इतरांच्या वागण्या बोलण्याकडे अवाजवी लक्ष देणे टाळावे. संततीने घेतलेले निर्णय कुटुंबातील व्यक्तींचा त्रास वाढविणारे ठरतील. नातेवाईकांमध्ये शुभकार्य घडवून आणण्यात महिलांची मध्यस्थी यशस्वी ठरेल. तरुणांनी करियरच्या यशस्वितेच्या दृष्टीने स्वयंशिक्षण पाळणे आवश्यक आहे.

नोकरीत विशिष्ट कामासाठी तुम्हास विचारणा केली जाईल. वरिष्ठ तुमच्याबाबतीत चुका काढण्याचा प्रयत्न करतील. व्यवसायात प्रतिस्पर्ध्यांनी दाखविलेल्या तातुल्या आश्वासनांना बळी पडू नये. कमी श्रमात अधिक लाभ होतील. किमतीतील चढउताराचा आर्थिक फायदा होईल. पर्यटन, प्रवासी कंपन्या या क्षेत्रात काम करणाऱ्यांना आर्थिक लाभ होतील. मधुमेहीनी पथ्यपाणी सांभाळावे. वाहने जपून चालवावीत. व्याख्यान, प्रवचन, सत्संगाचा आनंद घ्याल. चर्चा, गप्पा यातून वेगळा आनंद निर्माण होईल. शुभ दिनांक : ५, ९, १०.



रविवार ४ ऑगस्ट २०२४ ते शनिवार १० ऑगस्ट २०२४

संजय मनोहर

शेजाऱ्यांशी मतभेद टाळावेत. संततीशी तात्त्विक मतभेद संभवतात. महिलांनी दिली गेलेली आश्वासने आपण पूर्ण करण्यात ती फोल ठरणार नाहीत, याची काळजी घ्यावी. तरुणांना मित्रमैत्रिणींसाठी खर्च करावा लागेल.

नोकरीत अवघड वाटणाऱ्या गोष्टी सुलभतेने पार पाडू शकाल. आपल्या कामाची इतरांजवळ वाच्यता करू नये. व्यवसायात कर्ज बंधू अशी बेफिकीर वृत्ती अंगाशी येईल. शासकीय कामातील अडथळे दूर होतील. औद्योगिक पुर्वठादार, शासकीय ठेकेदार, घाऊक व्यापारी या क्षेत्रात काम

थोडक्यात...

बंगालच्या पार्कमधील सिंहांची वादग्रस्त नावे बदलली

कोलकाता - पश्चिम बंगालमधील प्राणिसंग्रहालयात सिंह आणि सिंहीणीच्या नावावरून नवा वाद निर्माण झाला होता. सिंहाचे नाव अकबर आणि सिंहीणीचे नाव सीता ठेवल्यामुळे यावर विश्व हिंदू परिषदेने यावर आक्षेप घेतला होता. हे प्रकरण न्यायालयात पोहोचले होते. न्यायालयाच्या आदेशानुसार आता या दोन्ही सिंहांची नावे बदलली आहेत. सिंह अकबरचे नाव सुरज आणि सिंहीणी सीताचे नाव तनया असे ठेवण्यात आले आहे. पश्चिम बंगालच्या मुख्यमंत्री ममता बॅनर्जी यांनी या सिंहांची नावे ठेवली आहेत.

गणेश विशेष गाड्यांसाठी ७ ऑगस्टपासून आरक्षण

कणकवली - कणकवली रेल्वे प्रशासनातर्फे गणेश भक्तांसाठी ३१ जुलै रोजी आणखी पाच विशेष रेल्वेगाड्यांची घोषणा करण्यात आली होती. या गाड्या रत्नागिरी स्थानकापर्यंत धावणार आहेत. या गाड्यांसाठी आरक्षण प्रक्रिया ७ ऑगस्टपासून सुरु होणार आहे. टिकीट आरक्षण प्रक्रिया इंडियन रेल्वे कॅटरिंग अँड टुरिझम कॉर्पोरेशनच्या वेबसाईटवर सुरु होणार असल्याची माहिती कोकण रेल्वे प्रशासनाचे दिली आहे. लोकमान्य टिळक टर्मिनस (एलटीटी)-रत्नागिरी-एलटीटी द्विआप्ताहिक, पुणे-रत्नागिरी-पुणे साप्ताहिक, रत्नागिरी-पनवेल-रत्नागिरी साप्ताहिक, पुणे- रत्नागिरी-पुणे साप्ताहिक, रत्नागिरी-पनवेल-रत्नागिरी साप्ताहिक या पाच गाड्यांची घोषणा करण्यात आली आहे.

रायगडातील २८ पैकी २४ धरणे भरली

रायगड - रायगड जिल्ह्यात गेल्या दोन महिन्यांत २ हजार ६२४ मिलीमीटर पावसाची नोंद झाली आहे. सामान्य पर्जन्यमानाच्या तुलनेत हे प्रमाण ८४ टक्के इतके आहे. समाधानकारक पावसामुळे रायगड जिल्ह्यातील लघुपाटबंधारे विभागाच्या अस्वत्वारित असलेल्या २८ धरणांपैकी २४ धरणे पूर्ण क्षमतेची भरली आहेत. उर्वरित चार धरणांमध्येही सरासरीच्या साठ्याच्या ८० टक्के पेक्षा अधिक पाणीसाठा जमा झाला आहे. नवी मुंबई, पनवेल आणि उरण परिसरांना पाणीपुरवठा करणारे हेच धरणे १० टक्के भरले आहे. या धरणाची साठवण क्षमता ५.१२ टीएमसी आहे. धरणात ९० टक्क्यांहून अधिक पाणीसाठा जमा झाला आहे. पावसाचा जोर कायम असल्यामुळे लवकरच हे धरणही पूर्ण भरेल.

दक्षिण फिलीपाईन्समध्ये ६.८ रिश्टर स्केलचा भूकंप

मनिला - दक्षिण फिलीपाईन्समधील सुरिगाव डेल सुर प्रांतात ६.८ रिश्टर स्केल इतक्या तीव्रतेचा भूकंप झाला. स्थानिक वेळेनुसार सकाळी ६.२२ वाजता झालेल्या भूकंपाचे सर्वाधिक धक्के किनारपट्टीवरील शहराच्या ईशान्येस ६६ किमी अंतरावर असलेल्या लिगिंग परिसरात जाणवल्याचे शिन्हुआ या स्थानिक वृत्तसंस्थेने सांगितले. फिलीपाईन्स इन्स्टिट्यूट ऑफ व्होलकॅनोलॉजी अँड सिस्मॉलॉजीने दिलेल्या माहितीनुसार, भूकंपाचे केंद्र जमिनीच्या खाली १० किमी (६.२१ मैल) खोलीवर होते. लिगिंगसह अगुसान डेल सुर, दावो डी ओरो, दावो सिटी, दावो ऑक्सिडेंटल आणि मध्य फिलीपाईन्समधील काही भागांसह मिडावाओ प्रदेशातील अनेक प्रांतांमध्येही भूकंपाचे धक्के जाणवले. भूकंपाच्या धक्क्यांनंतर लोक घाबरून घराबाहेर पडले. नागरिकांनी घाबरून जाऊ नये. भूकंपामुळे त्सुनामीचा कोणताही धोका नाही, अशी माहिती अमेरिकेच्या राष्ट्रीय त्सुनामी इशारा केंद्राने केले आहे. या भूकंपानंतर कुटुंबी मोठे नुकसान किंवा जीवितहानी झाली नसल्याचे सांगण्यात आले आहे.

खराब रस्त्यांमुळे टोल गेला खड्ड्यात पश्चिम महाराष्ट्रात काँग्रेसचे आंदोलन

कोल्हापूर

पुणे- बंगळुरू राष्ट्रीय महामार्गाची झालेली दुरुवस्था, रस्त्यांवर पडलेले खड्डे, सर्व्हिस रोडची दुर्दशा आणि रंगाळलेले विस्तारीकरण यावरून आज काँग्रेस पक्षाने आक्रमक भूमिका घेतली होती. महामार्गाची वाईट अवस्था असताना टोल का घ्यायचा, असा प्रश्न राज्य सरकारला विचारत काँग्रेसने पश्चिम महाराष्ट्रामध्ये आंदोलन पुकारले. पुणे, सातारा, कराड आणि कोल्हापूर या जिल्ह्यांमधील आंदोलनात बड्या नेत्यांसह पदाधिकारी, कार्यकर्ते सहभागी झाले होते. कोल्हापूर जिल्ह्यातील हातकणंगले तालुक्यातील किणी टोल नाका येथे काँग्रेसने

आंदोलन केले. राज्य सरकार जोपर्यंत निर्णय घेत नाही, तोपर्यंत आंदोलन स्थळावरून मागे हटणार नाही, अशी भूमिका काँग्रेस नेत्यांनी घेतली



होती. त्यांनी खर्डा आणि राजुबाबा आवळे, आमदार भाकरी आणत रस्त्यावर ठिय्या मारली आहेत. आंदोलनावेळी आसगावकर, राहुल पाटील, मांडला होता. आंदोलनावेळी शहराध्यक्ष सचिन पाटील, मांडला होता. आंदोलनावेळी वाहनांना टोल न भरता पुढे पाठवले जात होते. काँग्रेस

'डेमोक्रेटिक'च्या अधिकृत उमेदवार कमला हॅरिसच

न्यूयॉर्क

अध्यक्षपदाच्या निवडणुकीसाठी भारतीय वंशाच्या कमला हॅरिस या डेमोक्रेटिक पक्षाच्या अधिकृत उमेदवार बनल्या आहेत. सोशल मीडिया हॅन्डल एक्सवर पोस्ट करून त्यांची ही माहिती दिली, आनंदही व्यक्त केला.

डेमोक्रेटिक नॅशनल कमिटीने काल शुक्रवारी सांगितले की, डेमोक्रेटिक पक्षाची उमेदवारी मिळवण्यासाठी उपराष्ट्रपती कमला हॅरिसने पुरेशी प्रतिनिधी मते मिळवली आहेत. त्यामुळे हॅरिस या प्रमुख राजकीय पक्षाच्या तिकिटावर राष्ट्राध्यक्षपदाची उमेदवारी मिळवणाऱ्या पहिल्या कृष्णवर्णीय महिला बनल्या आहेत. कमला हॅरिस यांनी एक्स वर लिहिले आहे की, 'युनायटेड स्टेट्सच्या राष्ट्राध्यक्षपदासाठी डेमोक्रेटिकच्या उमेदवार म्हणून मला सन्मानित केले आहे. मी पुढील आठवड्यात अधिकृतपणे नामांकन स्वीकारणार आहे.'

ठाणे-पुण्यासह मुंबई व उपनगरात मुसळधार पावसामुळे दाणादाण

मुंबई

मुंबई, वसई-विरार, नवी मुंबई आणि ठाण्यात विश्रांती घेतलेल्या पावसाने आज पुन्हा जोरदार हजेरी लावल्यामुळे लोकांची चांगलीच दाणादाण उडाली. पुण्यात मुसळधार पाऊस पडल्यामुळे खडकवासला धरणातून मोठ्या प्रमाणात पाण्याचा विसर्ग करण्यात आला. राज्यातील अनेक जिल्ह्यांत अधूनमधून मध्यम स्वरूपाचा पाऊस झाला. राज्यातील अनेक जिल्ह्यांत पुढील चार ते पाच दिवस मुसळधार आणि मध्यम पाऊस पडणार असल्याचा इशारा हवामान खात्याने दिला आहे.

आज सकाळपासून मुंबई आणि उपनगरात मुसळधार पावसामुळे काही भागांत पाणी साचण्यास सुरुवात झाली आहे.

स्थळ चांगले आहे
मुलगा शिकलेला आहे
चांगली नोकरी आहे
पुण्यात घर आहे
स्वतःची होडी आहे

मुलुंड, कांजूरमार्ग, पवई, सांताक्रुझ, विलेपार्ले, अंधेरी, जोगेश्वरी, गोरगाव, मालाड, कांदिवली, बोर्बोली, दहिसरसह मुंबईतील अनेक ठिकाणी मुसळधार पावसामुळे खोडंबा झाला. परिणामी रस्ते वाहतूक मंदावली होती. सायनच्या गांधी मार्केट परिसरात पावसाचे पाणी साचले होते. अंधेरीतील सब-

जिल्ह्यांत अनेक जिल्ह्यांत पुढील चार ते पाच दिवस मुसळधार आणि मध्यम पाऊस पडणार असल्याचा इशारा हवामान खात्याने दिला आहे.

वेमध्ये पावसाचे पाणी साचल्याने वाहतूक बंद करण्यात आली होती. मुंबईपाठोपाठ ठाण्यामध्येदेखील पावसाने सकाळी हजेरी लावली. ठाण्यात अनेक ठिकाणी पावसाचे पाणी साचले आहे. त्यामुळे ठाण्याकडून घोडबंदकडे आणि नाशिककडे जाणाऱ्या मार्गावर वाहनांच्या लांबच लांब रांगा लागल्या होत्या. मध्य रेल्वेच्या लोकल अर्ध्या तासाने, तर पश्चिम पान २ वर

ताजमहालमध्ये दोघा तरुणांनी कबरीवर गंगाजल अर्पण केले

नवी दिल्ली

आग्रा येथील जगप्रसिद्ध ताजमहालमध्ये आज सकाळी हिंदू महासभेशी संबंधित दोन तरुणांनी



कबरीवर गंगाजल अर्पण केले. त्यांनी कबरीवर ओम लिहिलेले स्टिकर चिकटवले. तरुणांना या संपूर्ण घटनेचा व्हिडिओही बनवला. ताजमहाल ही कबर नसून हिंदुंचा तेजोमहाल आहे असा हिंदू महासभेचा

दावा आहे. सुरक्षा दलाला या घटनेची माहिती मिळताच त्यांनी या दोघांना ताब्यात घेऊन ताजमहाल पोलिसांच्या ताब्यात दिले.

दोन्ही तरुण हिंदू महासभेशी संबंधित असल्याचे बोलले जाते. या तरुणांनी चित्रीत केलेल्या व्हिडिओमध्ये दिसले की दोघेही तरुण कबरी जवळ पोहोचल्यानंतर त्यातील एकाचे पाण्याच्या बाटलीमधून कबरीवर गंगाजल अर्पण केले. यामोबतच कबरीवर ओम लिहिलेले स्टिकर चिकटवले. दरम्यान, काही दिवसांपूर्वी हिंदू महासभा आग्रा जिल्हा अध्यक्ष मीना राठीर ताजमहालमध्ये आल्या होत्या. मात्र पोलिसांनी त्यांना पश्चिमेकडील गेटवर अडवले. त्यांना आत प्रवेश दिला नव्हता. यावेळी त्या चार तास गेट बाहेर उभ्या होत्या.

कच्ची जैन समाजाचा सुधारणावादी निर्णय पोटजातींमध्ये 'बेटी व्यवहार' होणार

मुंबई

उपाय म्हणून आपल्या समाजातील सर्व समूह किंवा पोटजातींमध्ये 'बेटी व्यवहार' करण्यास मान्यता देण्याचा ऐतिहासिक निर्णय घेण्यात आला आहे. गुजरातच्या कच्छ मधील कच्छी विशा ओसवाल, कच्छी दशा ओसवाल, वागड विशा ओसवाल, गुर्जर आणि हलारी जैन हे समुदाय कित्येक शतकांपासून वेळ आल्या समुदायात बेटी व्यवहार करत होते. समूहाबाहेरील जैन विवाहांना मान्यता नव्हती. मात्र यापुढे हे बंधन शिथिल करण्याचे सर्वानुमते ठरले आहे. दादर येथील कारसन लाडू हॉलमध्ये नुकतीच कच्छी जैन समाजातील सर्व उपसमूहांची

सिंहगड आज बंद राहणार



पुणे

सिंहगड परिसरात पावसाची संततधार सुरु आहे. त्यातच रविवारी पुणे जिल्ह्याला अतिवृष्टीचा इशारा देण्यात आला आहे. त्यामुळे सुरक्षेच्या कारणास्तव सिंहगड उद्या संपूर्ण दिवस पर्यटनासाठी बंद ठेवण्यात येणार आहे. हवामान खात्याने रविवारी पुण्याला पावसाचा अलर्ट जारी केला आहे. हीच बाब लक्षात घेता, सिंहगड आज आणि उद्या रविवारी पर्यटनासाठी बंद ठेवला आहे. त्यामुळे पर्यटकांनी परिसरात फिरण्यासाठी येऊ नये, असे आवाहन प्रशासनाकडून करण्यात आले आहे. दरम्यान, ३० जुलै रोजी सिंहगडावर जाणाऱ्या घाट रस्त्यात डोंगराचा मोठा भाग झाडांसह कोसळून पडला होता. त्यामुळे सिंहगडावर जाणारी वाहतूक थांबवण्यात आली होती. मंगळवारीपासून दरडी हटवण्याचे काम सुरु करण्यात आले. मात्र, जोरदार पावसामुळे कामात मोठे अडथळे येत आहेत.

मध्य आणि हार्बर मार्गावर आज मेगाब्लॉक

मुंबई

उपनगरी रेल्वे मार्गावरील रुळांची दुरुस्ती तसेच सिग्नल यंत्रणेत काही तांत्रिक कामे करण्यासाठी उद्या रविवार ४ ऑगस्ट रोजी मध्य रेल्वेच्या माटुंगा-मुलुंड अप आणि डाऊन जलद मार्गावर व हार्बर मार्गावरील अप आणि डाऊन मार्गावर मेगाब्लॉक घेण्यात येणार आहे.

मध्य रेल्वे मुख्य मार्गावर सकाळी ११.०५ वाजल्यापासून ते दुपारी

३.५५ वाजेपर्यंत माटुंगा-मुलुंड अप आणि डाऊन जलद मार्गावर मेगाब्लॉक घेण्यात येणार आहे. छत्रपती शिवाजी महाराज टर्मिनस मुंबई येथून सकाळी १०.१४ ते दुपारी ३.१८ पर्यंत मुटणाच्या डाऊन धीम्या मार्गावरील सेवा माटुंगा आणि मुलुंड स्थानकांदरम्यान शीव, कुर्ला, घाटकोपर, विक्रोळी, भांडुप आणि मुलुंड स्थानकांदरम्यान डाऊन जलद मार्गावर वळवण्यात येईल. त्यानंतर पुन्हा मुलुंड डाऊन जलद मार्गावर



गांधीनगर

गुजरातच्या गांधीनगर येथील गिफ्ट सिटीमध्ये दारुबंदी शिथिल केल्यावर आता मूरतमधील ड्रीम सिटीसाठी तसाच निर्णय घेण्याचा विचार सध्या गुजरात सरकार करत आहे. संपूर्ण राज्यात दारुबंदी आहे. मात्र, इथल्या व्यवसाय हवा तसा वाढत नसल्याने

गुजरातमधील 'गिफ्ट सिटी' पाठोपाठ हिरेबाजारासाठीही दारुबंदी शिथिल?

गिफ्ट आणि ड्रीम सिटीसाठी या नियमांना अपवाद करण्याची नामुष्की गुजरात सरकारवर आली आहे.

पंतप्रधान नरेंद्र मोदी यांनी मोठा गाजावाजा करीत मुंबईतील हिरे उद्योगाचे केंद्र गुजरातमध्ये हलविले. गेल्या वर्षी वाजतगाजत त्याचे उद्घाटनही झाले. गुजरात हे हिरे व्यापाराचे जागतिक केंद्र व्हावे या उद्देशाने गांधीनगरमध्ये दोन

वर्षा डिसेंबरमध्ये डायमंड बोअर्सचे उद्घाटन करण्यात आले. मात्र यादिकाणी हिरे उद्योग अद्याप बहरू शकलेला नाही. मोठ्या अपेक्षेने डायमंड बोअर्समध्ये कंपन्या थाटलेले हिरे व्यापारी हतबल झाले आहेत. त्यांनी याविषयी उघड नाराजी व्यक्त केली होती. काही हिरे व्यापार्यांनी मुंबईत परतण्याचाही निर्णय घेतला आहे.

पॅरिस ऑलिम्पिकमध्ये भारताची नेमबाज मनु भाकरची सलग तिसरे पदक मिळवून हॅटट्रिक साधण्याची संधी आज थोडक्यात हुकली.

मात्र तिने या जागतिक स्पर्धेत गाजविलेला पराक्रम ऐतिहासिक ठरला. दोन कांस्य पदके मिळवणारी मनु एकाच ऑलिम्पिकमध्ये दोन पदके मिळविणारी स्वातंत्र्यानंतरची पहिली भारतीय महिला अंथलीट ठरली. शिवाय तिसऱ्या इव्हेंटमध्ये तिला अपयश आले असले तरी एकाच ऑलिम्पिकमध्ये तीन स्पर्धा प्रकारांमध्ये (इव्हेंट) अंतिम फेरी गाठणारी पहिली भारतीय महिला अंथलीट अशी मनुची इतिहासात नोंद झाली.



मनुने आतापर्यंतचा फ्रीडाप्रवास निश्चितच प्रेरणादायक आहे. मनुचा जन्म हरियाणाच्या झरन जिल्ह्यातील गोरिया गावात जाट कुटुंबात झाला. मनुचे वडील मरिन इंजिनिअर तर आई एका शाळेच्या मुख्याध्यापिका आहेत. लहानपणापासूनच नेमबाजीबरोबरच बॉक्सिंग, अथलेटिक्स, स्केटिंग आणि ज्युडो कराटे अशा फ्रीडाप्रकारांमध्ये मनु चमक दाखवत होती. मनुने वयाच्या अवघ्या सोळाव्या वर्षी २०१८ च्या राइकूल स्पर्धेत एअर पिस्तूल प्रकारात भारताला दोन सुवर्णपदके मिळवून दिली. या पराक्रमांमुळे ती या स्पर्धेत सुवर्णपदक जिंकणारी सर्वात कमी वयाची महिला क्रिडापटू ठरली होती. २०१२ ऑलिम्पिक स्पर्धेनंतर स्थानप करण्यात आलेल्या राष्ट्रीय रायफल असोसिएशन आणि भारतीय

नेमबाज मनु भाकरची पदकांची हॅटट्रिक हुकली

पॅरिस

पॅरिस ऑलिम्पिकमध्ये दोन कांस्य पदके पदकांवात इतिहास घडविणारी भारताची युवा नेमबाज मनु भाकरची आज पदकांची हॅटट्रिक हुकली. २५ मीटर एअर पिस्तूल प्रकारात तिला चौथ्या स्थानावर समाधान मानावे लागले. एकाच ऑलिम्पिकमध्ये तीन स्पर्धांची अंतिम फेरी गाठणारी ती पहिली भारतीय खेळाडू ठरली होती. ती मालिकानंतर एलिमिनेशनची फेरी सुरु झाली. एकूण १५ शॉट्स मारल्यानंतर मनुने १०.२ पेक्षा अधिक गुण घेत आपले अस्तित्व जिवंत ठेवले. प्रतिस्पर्धीवर दडपण वाढवत तिसऱ्या स्थानावर झेप घेतली होती. मात्र अखेर क्षणी दोन अचूक लक्ष्यपदे करण्यात तिला अपयश आल्याने तिला चौथ्या स्थानावर समाधान मानावे लागले. पॅरिस ऑलिम्पिकमध्ये मनु भाकरने ऐतिहासिक कामगिरीची नोंद केली. तिने प्रथम १० मीटर एअर पिस्तूल प्रकारात आणि १० मीटर एअर पिस्तूल मिश्र सांघिक प्रकारात सरबच्चोत सिंग याच्यासोबत दुसऱ्या कांस्य पदकाला गवसणी घातली. एकाच ऑलिम्पिकमध्ये दोन पदके पदकव्यापारी ती देशातील पहिली खेळाडू ठरली आहे.

अमित शहा संसदेत असत्य बोलले? काँग्रेसचा हक्कभंग प्रस्ताव दाखवला

नवी दिल्ली

२५ आणि २६ जुलै रोजी पुन्हा केंद्र सरकारने केरळ सरकारला इशारे दिले. मात्र केंद्र सरकारने इशारा देऊनही आवश्यक ती खबरदारी घेतली नाही. त्यामुळे शेकडो लोकांना प्राण गमवावे लागले, अशा आशयाचे निवेदन केले. अमित शहा यांनी वायनाड दुर्घटना सांगत काँग्रेसने काल अमित शहांच्या विरोधात हक्कभंग प्रस्ताव दाखल केला. वायनाडमध्ये येते जययाम रमेश यांनी शहा मुसळधार पाऊस होईल. तसेच त्यामुळे भूस्खलनाचा धोका असल्याचा इशारा केंद्र सरकारने २३ जुलै रोजी केरळ सरकारला दिला होता. त्यानंतरही २४,

२५ आणि २६ जुलै रोजी पुन्हा केंद्र सरकारने केरळ सरकारला इशारे दिले. मात्र केंद्र सरकारने इशारा देऊनही आवश्यक ती खबरदारी घेतली नाही. त्यामुळे शेकडो लोकांना प्राण गमवावे लागले, अशा आशयाचे निवेदन केले. अमित शहा यांनी वायनाड दुर्घटना सांगत काँग्रेसने काल अमित शहांच्या विरोधात हक्कभंग प्रस्ताव दाखल केला. वायनाडमध्ये येते जययाम रमेश यांनी शहा मुसळधार पाऊस होईल. तसेच त्यामुळे भूस्खलनाचा धोका असल्याचा इशारा केंद्र सरकारने २३ जुलै रोजी केरळ सरकारला दिला होता. त्यानंतरही २४,

मराठी चित्रपट संगीतातील आघाडीच्या सुप्रसिद्ध पार्श्वगायिका बेला शेंडे यांच्या सुमधुर मराठी गीतांचा कार्यक्रम

शनिवार ३१ ऑगस्ट २०२४, सायं ८:४५

प्रबोधनकार ठाकरे नाट्यगृह मोरिवली पश्चिम

For Sponsorship & Ticket booking Contact 8369877988, 9930109610

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBS/1/PA-001/1P-01172/2018-2019/12229 AFA Valid upto : 30-06-2025
9. Address & e-mail to be used for correspondence with the Interim Resolution Professional	Address: MP 114, Pitampura, Delhi 110034 Email: pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A. Abdul Aziz Road, Karol Bagh, New Delhi-110005 Email: cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.avmresolution.com/legal-framework/bc-forms (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**.

The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBS/1/PA-001/1P-01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED

CIN: L64200MH2007PLC172707
Regd. Off: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in
Tel: 022 - 4023 0000; Fax: 022 - 2639 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("the Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or rti.helpdesk@linkintime.com. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to rti.helpdesk@linkintime.com.

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	STURDY INDUSTRIES LIMITED PAN: AABC394360 CIN: L25209HP1989PLC009557
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India https://www.sturdyindustries.in
3. URL of website	Guwahati, Assam
4. Details of place where majority of fixed assets are located	Guwahati, Assam
5. Installed capacity of main products/services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March, 2024 basis audited financial statement
7. Number of employees/workmen	07
8. Further details including (last available) financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	cirp.sturdy@gmail.com

Date : 05.08.2024
Place: New Delhi
Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

Sd/-
CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBS/1/PA-001/1P-000876/2017-18/11460

PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisar Road, Udaipur-313 001 (Rajasthan),
Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of PI Industries Limited ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs (MCA), respectively, and other relevant circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 05, 2023 and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM.

The Notice of e-AGM is available on the following websites for the convenience of the members:

- Company's website: <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges: i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website: <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/list of Beneficial Owners as on the "cut-off date" i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the login ID and password by sending a request for their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system ("remote e-Voting") will be provided by KFin. The details of remote e-Voting are as below:

Commencement of Remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of Remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://emeetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://emeetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for supervising the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/or bank account details for receiving dividends directly in their bank accounts through electronic clearing system (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/clientservices/isc/default.aspx?isc_download_hnd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/clientservices/isc/default.aspx?isc_physical_forms can be sent through post at following address: KFin Technologies Ltd. Unit: PI Industries Ltd. Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialized holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs./9- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the Investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free no. 1800 309 4001, members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonal Tiwari
Company Secretary & Nodal Officer

Place : Gurugram
Date: August 04, 2024

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmapur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | ICRA A+ (Stable) | CARE A+ (Stable) | Rating for Certificate of Deposit Programme | ICRA A1+

Year on Year	Gross Loan Portfolio (₹ cr)	31%	18,798	Return on Equity	18.1%*
	Deposits (₹ cr)	30%	18,163	Return on Assets	2.3%*
Year on Year	Total Assets (₹ cr)	28%	24,891	CRAR	23.18%
	Operating Profit Pre-Provision (₹ cr)	41%	311	Gross NPA	2.78%
Year on Year	Net Profit (₹ cr)	28%	137	Net NPA	0.26%
				*Q1FY25	(₹ in lakhs)

Particulars	Quarter Ended			
	June 30, 2024	March 31, 2024	June 30, 2023	Year Ended March 31, 2024
	Unaudited	Refer Note 5	Unaudited	Audited
1 Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2 Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3 Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4 Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5 Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6 Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7 Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8 Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9 Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10 Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11 Outstanding Redeemable Preference Shares	-	-	-	-
12 Debt Equity Ratio**	0.68	0.67	1.06	0.67
13 EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
14 Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
15 Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
16 % of Gross NPA	2.78%	2.51%	3.13%	2.51%
17 % of Net NPA	0.26%	0.03%	0.33%	0.03%
18 Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
19 Capital Redemption Reserve	-	-	-	-
20 Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com & of the Bank - www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year- ₹Nil, per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804

Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato

Zomato Limited
CIN: L9303DL2010PLC198141
Registered Office: Ground Floor 12A, 9A Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companysecretary@zomato.com
Phone No: +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on **Wednesday, August 28, 2024 at 12:00 P.M. (IST)** through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enactments thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/Registrar and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be **Wednesday, August 21, 2024 ("Cut-off date")**. Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
 - the business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
 - The remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9.00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5.00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5.00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have cast their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.

- The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://linkintime.co.in/EmailReg/Email_Register.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.
- In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajiv Ranjan, Assistant Vice President - e-voting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companysecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
For Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBI/PA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-08-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email: pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email: cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.avmresolution.com/legal-framework/lbc-forms (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**.

The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBI/PA-001/IP-P01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED

CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in
Tel.: 022 - 4023 0000; Fax: 022 - 2639 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("the Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or mt.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to mt.helpdesk@linkintime.co.in).

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	STURDY INDUSTRIES LIMITED PAN: AABCS9436G CIN: L25209HP1989PLC009557
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India https://www.sturdyindustries.in
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahati, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March, 2024 basis audited financial statement
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi

Sd/-
CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBI/PA-001/IP-P00876/2017-18/11460
Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisagar Road, Udaipur-313 001 (Rajasthan),
Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of **PI Industries Limited** ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 05, 2023 and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM.

The Notice of e-AGM is available on the following websites for the convenience of the members:

- Company's website:** <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges:** i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website:** <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/Shareholders/Beneficial Owners as on the **cut-off date** i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the login ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system (remote e-voting) will be provided by KFin. The details of remote e-voting are as below:

Commencement of Remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of Remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://emeetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://emeetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/client/services/isc/default.aspx#isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/client/services/isc/default.aspx# or physical forms can be sent through post at following address: KFin Technologies Ltd. Unit: PI Industries Ltd. Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serlingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialized holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free no. 1800 309 4001, members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonal Tiwari
Company Secretary & Nodal Officer

Place : Gurugram
Date: August 04, 2024

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | **ICRA A+ (Stable)** | **CARE A+ (Stable)** | Rating for Certificate of Deposit Programme | **ICRA A1+**

		Gross Loan Portfolio (₹ cr) 31% 18,798		Return on Equity 18.1%*
		Deposits (₹ cr) 30% 18,163		Return on Assets 2.3%*
		Total Assets (₹ cr) 28% 24,891		CRAR 23.18%
		Operating Profit Pre-Provision (₹ cr) 41% 311		Gross NPA 2.78%
		Net Profit (₹ cr) 28% 137		Net NPA 0.26%

*Q1FY25 (₹ in lakhs)

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1 Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2 Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3 Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4 Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5 Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6 Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7 Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8 Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9 Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10 Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11 Outstanding Redeemable Preference Shares	-	-	-	-
12 Debt Equity Ratio**	0.68	0.67	1.06	0.67
13 EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
14 Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
15 Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
16 % of Gross NPA	2.78%	2.51%	3.13%	2.51%
17 % of Net NPA	0.26%	0.03%	0.33%	0.03%
18 Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
19 Capital Redemption Reserve	-	-	-	-
20 Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com & of the Bank- www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year- ₹NIL per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804

Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato

Zomato Limited
CIN: L93030DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companyssecretary@zomato.com
Phone No: +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on **Wednesday, August 28, 2024 at 12:00 P.M. (IST)** through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enactments thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/registrars and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be **Wednesday, August 21, 2024 ("Cut-off date")**. Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
 - the business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
 - the remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9:00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5:00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5:00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.

The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://linkweb.linkintime.co.in/E-mailReg/Email_Register.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.

In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajiv Ranjan, Assistant Vice President - evoting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companyssecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
For Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBB/IIPA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-06-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email : pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi -110005 Email : cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://www.avmresolution.com/legal-framework/irc-forms (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**.

The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBB/IIPA-001/IP-P01172/2018-2019/12229

TV VISION LIMITED

CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in
Tel: 022 - 4023 9000; Fax: 022 - 2839 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("The Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or mt.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to mt.helpdesk@linkintime.co.in).

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/NLP No.	STURDY INDUSTRIES LIMITED PAN: AABC89436Q CIN: L25209HP1989PLC009557
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahati, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March 2024 basis audited financial statement.
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email ID to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi

Sd/-
CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBB/IIPA-001/IP-P00876/2017-18/11460
State Bank Nagar, Paschim Vihar, New Delhi-110063

Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisaragar Road, Udaipur-313 001 (Rajasthan), Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of PI Industries Limited ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10.30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs (MCA), respectively, and other relevant circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/CFD-PoD-2/P/CIR/2023/167 dated January 05, 2023 and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM.

The Notice of e-AGM is available on the following websites for the convenience of the members:

- Company's website: <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges: i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website: <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/list of Beneficial Owners as on the "cut-off date" i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the link ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system (remote e-voting) will be provided by KFin. The details of remote e-voting are as below:

Commencement of remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://meetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://meetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/clientservices/isc/default.aspx#isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/clientservices/isc/default.aspx# or physical forms can be sent through post at following address: KFin Technologies Ltd. Unit: PI Industries Ltd. Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialised holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free no. 1800 309 4001, members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonali Tiwari
Company Secretary & Nodal Officer

Place : Gurugram
Date: August 04, 2024

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | ICRA A+ (Stable) | CARE A+ (Stable) | Rating for Certificate of Deposit Programme | ICRA A1+

Gross Loan Portfolio (₹ cr)	31%	18,798	Return on Equity	18.1%*
Deposits (₹ cr)	30%	18,163	Return on Assets	2.3%*
Total Assets (₹ cr)	28%	24,891	CRAR	23.18%
Operating Profit Pre-Provision (₹ cr)	41%	311	Gross NPA	2.78%
Net Profit (₹ cr)	28%	137	Net NPA	0.26%
			*Q1FY25	(₹ in lakhs)

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1 Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2 Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3 Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4 Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5 Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6 Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7 Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8 Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9 Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10 Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11 Outstanding Redeemable Preference Shares	-	-	-	-
12 Debt Equity Ratio**	0.68	0.67	1.06	0.67
13 EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
14 Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
15 Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
16 % of Gross NPA	2.78%	2.51%	3.13%	2.51%
17 % of Net NPA	0.26%	0.03%	0.33%	0.03%
18 Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
19 Capital Redemption Reserve	-	-	-	-
20 Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com and of the Bank- www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year- ₹NIL per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804
Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato

Zomato Limited
CIN: L93030DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companyssecretary@zomato.com
Phone No: +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on Wednesday, August 28, 2024 at 12:00 P.M. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enforcements thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/ registrar and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be Wednesday, August 21, 2024 ("Cut-off date"). Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
(a) the business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
(b) The remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9:00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5:00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5:00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.
- The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://liipweb.linkintime.co.in/EmailReg/Email_Register.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.
- In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajiv Ranjan, Assistant Vice President - evoting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companyssecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
For Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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Chandigarh

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBI/PA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-06-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email: pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email: cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.avmresolution.com/legal-framework/lbc-forms (b) Physical Address: Not Applicable https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**.

The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBI/PA-001/IP-P01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED

CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in
Tel.: 022 - 4023 0000; Fax: 022 - 2639 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("the Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or mt.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to mt.helpdesk@linkintime.co.in).

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	STURDY INDUSTRIES LIMITED PAN: AABCS9436Q CIN: L25209HP1989PLC009557
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India https://www.sturdyindustries.in
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahati, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March,2024 basis audited financial statement
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi

Sd/-
CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBI/PA-001/IP-P00876/2017-18/11460
Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisagar Road, Udaipur-313 001 (Rajasthan),
Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of **PI Industries Limited** ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 05, 2023 and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM.

The Notice of e-AGM is available on the following websites for the convenience of the members:

- Company's website:** <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges:** i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website:** <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/List of Beneficial Owners as on the **cut-off date** i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the login ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system (remote e-voting) will be provided by KFin. The details of remote e-voting are as below:

Commencement of Remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of Remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://emeetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://emeetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/ or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/client/services/isc/default.aspx#isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by following the link https://ris.kfintech.com/client/services/isc/default.aspx# or physical forms can be sent through post at following address: KFin Technologies Ltd. Unit: PI Industries Ltd. Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serlingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialized holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free no. 1800 309 4001, members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonal Tiwari
Company Secretary & Nodal Officer

Place : Gurugram
Date: August 04, 2024

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmapur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | **ICRA A+ (Stable)** | **CARE A+ (Stable)** | Rating for Certificate of Deposit Programme | **ICRA A1+**

		Gross Loan Portfolio (₹ cr) 31% 18,798		Return on Equity 18.1%*
		Deposits (₹ cr) 30% 18,163		Return on Assets 2.3%*
		Total Assets (₹ cr) 28% 24,891		CRAR 23.18%
		Operating Profit Pre-Provision (₹ cr) 41% 311		Gross NPA 2.78%
		Net Profit (₹ cr) 28% 137		Net NPA 0.26%

*Q1FY25 (₹ in lakhs)

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1 Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2 Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3 Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4 Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5 Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6 Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7 Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8 Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9 Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10 Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11 Outstanding Redeemable Preference Shares	-	-	-	-
12 Debt Equity Ratio**	0.68	0.67	1.06	0.67
13 EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
14 Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
15 Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
16 % of Gross NPA	2.78%	2.51%	3.13%	2.51%
17 % of Net NPA	0.26%	0.03%	0.33%	0.03%
18 Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
19 Capital Redemption Reserve	-	-	-	-
20 Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com & of the Bank- www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year- ₹NIL per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804

Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato

Zomato Limited
CIN: L93030DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companyssecretary@zomato.com
Phone No: +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on **Wednesday, August 28, 2024 at 12:00 P.M. (IST)** through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enactments thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/registrars and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be **Wednesday, August 21, 2024 ("Cut-off date")**. Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
(a) the business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
(b) The remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9:00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5:00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5:00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.
- The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://linkweb.linkintime.co.in/E-mailReg/Email_Register.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.
- In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajni Ranjan, Assistant Vice President - evoting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companyssecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
For Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBI/PA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-08-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email : pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email : cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.avmresolution.com/legal-framework/ibc-forms https://bbi.gov.in/en/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**.
The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBI/PA-001/IP-P01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED
CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in; Tel.: 022 - 4023 0000; Fax: 022 - 2639 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("the Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories, as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or ml.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to ml.helpdesk@linkintime.co.in.

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/- Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	STURDY INDUSTRIES LIMITED PAN: AAACS89436Q CIN: L25209HP1989PLC00957
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahat, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March 2024 basis audited financial statement.
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi
Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

Sd/- CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBI/PA-001/IP-P00876/2017-18/11460

PI Industries Limited
CIN: L24211RJ1946PLC000469
Regd. Office: Udaisagar Road, Udaipur-313 001 (Rajasthan),
Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of PI Industries Limited ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/PoD-2/P/CIR/2023/4 dated January 05, 2023 and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM. **The Notice of e-AGM is available on the following websites for the convenience of the members:**

- Company's website: <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges: i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website: <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/List of Beneficial Owners as on the "cut-off date" i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the login ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system (remote e-voting) will be provided by KFin. The details of remote e-voting are as below:

Commencement of Remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of Remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://meetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://meetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/ or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly into their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://iris.kfintech.com/clientservices/isc/default.aspx#isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://iris.kfintech.com/clientservices/isc/default.aspx#isc_physical_forms can be sent through post at following address: KFin Technologies Ltd. , Unit: PI Industries Ltd., Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialized holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the Investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free 1800 309 4001, member may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/- Sonal Tiwari
Date: August 04, 2024
Company Secretary & Nodal Officer

Utkarsh Small Finance Bank
Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | **ICRA A+ (Stable)** | **CARE A+ (Stable)** | Rating for Certificate of Deposit Programme | **ICRA A1+**

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1 Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2 Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3 Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4 Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5 Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6 Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7 Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8 Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9 Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10 Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11 Outstanding Redeemable Preference Shares	-	-	-	-
12 Debt Equity Ratio**	0.68	0.67	1.06	0.67
13 EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
14 Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
15 Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
16 % of Gross NPA	2.78%	2.51%	3.13%	2.51%
17 % of Net NPA	0.26%	0.03%	0.33%	0.03%
18 Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
19 Capital Redemption Reserve	-	-	-	-
20 Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com and the Bank- www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year- ₹NIL per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligation & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804

Sd/- Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato
Zomato Limited
CIN: L93030DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companysecretary@zomato.com
Phone No : +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on Wednesday, August 28, 2024 at 12:00 P.M. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enactments thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/registrars and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be Wednesday, August 21, 2024 ("Cut-off date"). Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
(a) The business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
(b) The remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9:00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5:00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5:00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.
- The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://linkintime.co.in/EmailReg/Email_Reg.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.
- In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajiv Ranjan, Assistant Vice President - evoting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companysecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
For Zomato Limited
Sd/- Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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New Delhi

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBI/PA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-06-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email : pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email : cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.avmresolution.com/legal-framework/lbc-forms (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**.

The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBI/PA-001/IP-P01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED

CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in
Tel.: 022 - 4023 0000; Fax: 022 - 2639 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("the Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or mt.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to mt.helpdesk@linkintime.co.in).

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	STURDY INDUSTRIES LIMITED PAN: AABCS9436G CIN: L25209HP1989PLC009557
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahati, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March,2024 basis audited financial statement
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi

Sd/-
CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBI/PA-001/IP-P00876/2017-18/11460
Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisagar Road, Udaipur-313 001 (Rajasthan),
Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of **PI Industries Limited** ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10.30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 05, 2023 and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM.

The Notice of e-AGM is available on the following websites for the convenience of the members:

- Company's website:** <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges:** i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website:** <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/Shareholders/Beneficial Owners as on the **cut-off date** i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the login ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system (remote e-voting) will be provided by KFin. The details of remote e-voting are as below:

Commencement of Remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of Remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://emeetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://emeetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/ or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/client/services/isc/default.aspx#isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit a signed form online along with requisite documents by accessing the link https://ris.kfintech.com/client/services/isc/default.aspx# or physical forms can be sent through post at following address: KFin Technologies Ltd. Unit: PI Industries Ltd. Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialized holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free no. 1800 309 4001, members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonal Tiwari
Company Secretary & Nodal Officer

Place : Gurugram
Date: August 04, 2024

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | **ICRA A+ (Stable)** | **CARE A+ (Stable)** | Rating for Certificate of Deposit Programme | **ICRA A1+**

		Gross Loan Portfolio (₹ cr)	31%	18,798	Return on Equity	18.1%*
		Deposits (₹ cr)	30%	18,163	Return on Assets	2.3%*
		Total Assets (₹ cr)	28%	24,891	CRAR	23.18%
		Operating Profit Pre-Provision (₹ cr)	41%	311	Gross NPA	2.78%
		Net Profit (₹ cr)	28%	137	Net NPA	0.26%

*Q1FY25 (₹ in lakhs)

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1 Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2 Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3 Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4 Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5 Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6 Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7 Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8 Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9 Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10 Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11 Outstanding Redeemable Preference Shares	-	-	-	-
12 Debt Equity Ratio**	0.68	0.67	1.06	0.67
13 EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
14 Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
15 Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
16 % of Gross NPA	2.78%	2.51%	3.13%	2.51%
17 % of Net NPA	0.26%	0.03%	0.33%	0.03%
18 Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
19 Capital Redemption Reserve	-	-	-	-
20 Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com & of the Bank- www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year- ₹NIL per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804

Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato

Zomato Limited
CIN: L93030DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companyssecretary@zomato.com
Phone No : +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on **Wednesday, August 28, 2024 at 12:00 P.M. (IST)** through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enactments thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/registrars and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be **Wednesday, August 21, 2024 ("Cut-off date")**. Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
 - the business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
 - the remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9:00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5:00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5:00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.

The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://linkweb.linkintime.co.in/E-mailReg/Email_Reg.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.

In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajiv Ranjan, Assistant Vice President - evoting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companyssecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
For Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBI/PA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-06-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email: pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email: cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.avmresolution.com/legal-framework/lbc-forms (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**.

The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBI/PA-001/IP-P01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED

CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in
Tel.: 022 - 4023 0000; Fax: 022 - 2639 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("the Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or mt.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to mt.helpdesk@linkintime.co.in).

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	STURDY INDUSTRIES LIMITED PAN: AABCS9436Q CIN: L25209HP1989PLC009557
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India https://www.sturdyindustries.in
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahati, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March, 2024 basis audited financial statement
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi

Sd/-
CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBI/PA-001/IP-P00876/2017-18/11460
Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisagar Road, Udaipur-313 001 (Rajasthan),
Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of **PI Industries Limited** ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 05, 2023 and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM.

The Notice of e-AGM is available on the following websites for the convenience of the members:

- Company's website:** <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges:** i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website:** <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/Shareholders/Beneficial Owners as on the **cut-off date** i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the login ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system (remote e-voting) will be provided by KFin. The details of remote e-voting are as below:

Commencement of Remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of Remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://emeetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://emeetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/client/services/isc/default.aspx#isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/client/services/isc/default.aspx# or physical forms can be sent through post at following address: KFin Technologies Ltd. Unit: PI Industries Ltd, Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialized holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free no. 1800 309 4001, members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonal Tiwari
Company Secretary & Nodal Officer

Place : Gurugram
Date: August 04, 2024

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | **ICRA A+ (Stable)** | **CARE A+ (Stable)** | Rating for Certificate of Deposit Programme | **ICRA A1+**

Year on Year ↑	Gross Loan Portfolio (₹ cr)	31%	18,798	Return on Equity	18.1%*
	Deposits (₹ cr)	30%	18,163	Return on Assets	2.3%*
	Total Assets (₹ cr)	28%	24,891	CRAR	23.18%
	Operating Profit Pre-Provision (₹ cr)	41%	311	Gross NPA	2.78%
	Net Profit (₹ cr)	28%	137	Net NPA	0.26%
					*Q1FY25 (₹ in lakhs)

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
	Unaudited	Refer Note 5	Unaudited	Audited
1 Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2 Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3 Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4 Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5 Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6 Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7 Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8 Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9 Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10 Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11 Outstanding Redeemable Preference Shares	-	-	-	-
12 Debt Equity Ratio**	0.68	0.67	1.06	0.67
13 EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
14 Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
15 Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
16 % of Gross NPA	2.78%	2.51%	3.13%	2.51%
17 % of Net NPA	0.26%	0.03%	0.33%	0.03%
18 Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
19 Capital Redemption Reserve	-	-	-	-
20 Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com & of the Bank- www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year- ₹NIL per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804

Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato

Zomato Limited
CIN: L93030DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companyssecretary@zomato.com
Phone No: +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on **Wednesday, August 28, 2024 at 12:00 P.M. (IST)** through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enactments thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/registrars and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be **Wednesday, August 21, 2024 ("Cut-off date")**. Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
(a) the business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
(b) The remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9:00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5:00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5:00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.
- The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://liipweb.linkintime.co.in/E-mailReg/Email_Reg.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.
- In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajni Ranjan, Assistant Vice President - evoting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companyssecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
For Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBB/IIPA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-06-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email: pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi -110005 Email: cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives available at:	(a) Web Link: https://www.avmresolution.com/legal-framework/irc-forms (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited** on **02-08-2024**.

The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBB/IIPA-001/IP-P01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED

CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Anheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in
Tel.: 022 - 4023 9000; Fax: 022 - 2839 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("The Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or mt.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to mt.helpdesk@linkintime.co.in).

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/NLP No.	STURDY INDUSTRIES LIMITED PAN: AABC89436Q CIN: L25209HP1989PLC009557
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India https://www.sturdyindustries.in
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahati, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March 2024 basis audited financial statement.
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi

Sd/-
CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBB/IIPA-001/IP-P00876/2017-18/11460
State Bank Nagar, Paschim Vihar, New Delhi-110063

Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisaragar Road, Udaipur-313 001 (Rajasthan), Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of PI Industries Limited (the Company) is scheduled to be held on **Tuesday, August 27, 2024 at 10.30 A.M. (IST)** through Video Conferencing (VC)/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs (MCA), respectively, and other relevant circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/POD-2/P/CIR/2023/167 dated January 05, 2023 and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., (KFin). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM. **The Notice of e-AGM is available on the following websites for the convenience of the members:**

- Company's website:** <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges:** i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website:** <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/list of Beneficial Owners as on the "cut-off date" i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the link ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system (remote e-voting) will be provided by KFin. The details of remote e-voting are as below:

Commencement of remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://meetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://meetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/clientservices/isc/default.aspx#isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/clientservices/isc/default.aspx# or physical forms can be sent through post at following address: KFin Technologies Ltd. Unit: PI Industries Ltd, Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialised holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free no. 1800 309 4001, members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonal Tiwari
Company Secretary & Nodal Officer

Place : Gurugram
Date: August 04, 2024

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | **ICRA A+ (Stable)** | **CARE A+ (Stable)** | Rating for Certificate of Deposit Programme | **ICRA A1+**

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1. Gross Loan Portfolio (₹ cr)	31%	18,798	Return on Equity	18.1%*
2. Deposits (₹ cr)	30%	18,163	Return on Assets	2.3%*
3. Total Assets (₹ cr)	28%	24,891	CRAR	23.18%
4. Operating Profit Pre-Provision (₹ cr)	41%	311	Gross NPA	2.78%
5. Net Profit (₹ cr)	28%	137	Net NPA	0.26%
			*Q1FY25	(₹ in lakhs)

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1. Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2. Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3. Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4. Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5. Total Comprehensive Income for the year/period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)] (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6. Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7. Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8. Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9. Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10. Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11. Outstanding Redeemable Preference Shares	-	-	-	-
12. Debt Equity Ratio**	0.68	0.67	1.06	0.67
13. EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
14. Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
15. Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
16. % of Gross NPA	2.78%	2.51%	3.13%	2.51%
17. % of Net NPA	0.26%	0.03%	0.33%	0.03%
18. Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
19. Capital Redemption Reserve	-	-	-	-
20. Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com & of the Bank- www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year- ₹NIL per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804
Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato

Zomato Limited
CIN: L9303DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companyssecretary@zomato.com
Phone No: +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on Wednesday, August 28, 2024 at 12.00 P.M. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/POD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enactments thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/ registrar and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be Wednesday, August 21, 2024 ("Cut-off date"). Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
(a) the business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
(b) The remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9.00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5.00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5.00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.
- The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://liipweb.linkintime.co.in/EmailReg/Email_Register.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.
- In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajiv Ranjan, Assistant Vice President - evoting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companyssecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
For Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBB/IIPA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-06-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email : pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi -110005 Email : cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://www.avmresolution.com/legal-framework/fbc-forms (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**.

The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBB/IIPA-001/IP-P01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED

CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Anheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in
Tel: 022 - 4023 9000; Fax: 022 - 2839 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("The Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or mt.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to mt.helpdesk@linkintime.co.in).

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/NLP No.	STURDY INDUSTRIES LIMITED PAN: AABC89436Q CIN: L25209HP1989PLC009557
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India https://www.sturdyindustries.in
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahati, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March 2024 basis audited financial statement.
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email ID to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi

Sd/-
CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBB/IIPA-001/IP-P00876/2017-18/11460
State Bank Nagar, Paschim Vihar, New Delhi-110063

Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisaragar Road, Udaipur-313 001 (Rajasthan), Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of PI Industries Limited ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10.30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/POD-2/P/CIR/2023/167 dated January 05, 2023 and Circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM.

The Notice of e-AGM is available on the following websites for the convenience of the members:

- Company's website: <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges: i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website: <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/list of Beneficial Owners as on the "cut-off date" i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the link ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system (remote e-voting) will be provided by KFin. The details of remote e-voting are as below:

Commencement of remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://meetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://meetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/client-services/isc/default.aspx#isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/client-services/isc/default.aspx# or physical forms can be sent through post at following address: KFin Technologies Ltd. Unit: PI Industries Ltd. Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialised holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free no. 1800 309 4001, members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonali Tiwari
Company Secretary & Nodal Officer

Place : Gurugram
Date: August 04, 2024

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | **ICRA A+ (Stable)** | **CARE A+ (Stable)** | Rating for Certificate of Deposit Programme | **ICRA A1+**

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1. Gross Loan Portfolio (₹ cr)	31%	18,798	18.1%*	
2. Deposits (₹ cr)	30%	18,163	2.3%*	
3. Total Assets (₹ cr)	28%	24,891	23.18%	
4. Operating Profit Pre-Provision (₹ cr)	41%	311	2.78%	
5. Net Profit (₹ cr)	28%	137	0.26%	
			*Q1FY25	(₹ in lakhs)

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1. Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2. Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3. Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4. Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5. Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6. Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7. Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8. Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9. Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10. Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11. Outstanding Redeemable Preference Shares	-	-	-	-
12. Debt Equity Ratio**	0.68	0.67	1.06	0.67
13. EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
14. EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
15. Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
16. Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
17. % of Gross NPA	2.78%	2.51%	3.13%	2.51%
18. % of Net NPA	0.26%	0.03%	0.33%	0.03%
19. Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
20. Capital Redemption Reserve	-	-	-	-
21. Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com & of the Bank- www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹ 0.50 per share (Previous Year- ₹ Nil per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804
Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato

Zomato Limited
CIN: L93030DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companyscretary@zomato.com
Phone No: +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on Wednesday, August 28, 2024 at 12:00 P.M. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/POD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enforcements thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/Registrar and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be Wednesday, August 21, 2024 ("Cut-off date"). Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
(a) the business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
(b) The remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9:00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5:00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5:00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.
- The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://liipweb.linkintime.co.in/EmailReg/Email_Register.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.
- In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajiv Ranjan, Assistant Vice President - evoting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companyscretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
For Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBS/PA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-08-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email : pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email : cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.avmresolution.com/legal-framework/lbc-forms https://bbi.gov.in/en/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**.

The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No : IBS/PA-001/IP-P01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED

CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in; Tel.: 022 - 4023 0000; Fax: 022 - 2639 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("the Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through VC/OAVM during AGM will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or mt.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.php> duly filled and signed alongwith requisite documents to mt.helpdesk@linkintime.co.in.

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	STURDY INDUSTRIES LIMITED PAN: AABCSS9436Q CIN: L25209HP1989PLC00957
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahat, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March 2024 basis audited financial statement
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi

Sd/-
CA Anurag Goel
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBS/PA-001/IP-P00878/2017-18/11460
Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vihar, New Delhi-110063

PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisagar Road, Udaipur-313 001 (Rajasthan),
Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of PI Industries Limited ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/PoD-2/P/CIR/2023/4 dated January 05, 2023 and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM. **The Notice of e-AGM is available on the following websites for the convenience of the members:**

- Company's website: <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
- Website of Stock Exchanges: i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
- KFin website: <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/Shareholders/Beneficial Owners as on the "cut-off date" i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the login ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-voting:
In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:
The facility of casting the votes by the Members using an electronic voting system (remote e-voting) will be provided by KFin. The details of remote e-voting are as below:

Commencement of Remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of Remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://meetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:
Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://meetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:
The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/ or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly into their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/clientservices/isc/default.aspx#isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/clientservices/isc/default.aspx#isc_physical_forms can be sent through post at following address: KFin Technologies Ltd. Unit: PI Industries Ltd., Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialized holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:
The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:
As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the Investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or inward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to inward.ris@kfintech.com or call KFin's toll free, 1800 309 4001, member may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonal Tiwari
Date: August 04, 2024
Company Secretary & Nodal Officer

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | **ICRA A+ (Stable)** | **CARE A+ (Stable)** | Rating for Certificate of Deposit Programme | **ICRA A1+**

	Gross Loan Portfolio (₹ cr)	31%	18,798	Return on Equity	18.1%*
	Deposits (₹ cr)	30%	18,163	Return on Assets	2.3%*
	Total Assets (₹ cr)	28%	24,891	CRAR	23.18%
	Operating Profit Pre-Provision (₹ cr)	41%	311	Gross NPA	2.78%
	Net Profit (₹ cr)	28%	137	Net NPA	0.26%
					*Q1FY25

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
1 Total income from operations (net)	96,591.69	89,562.01	72,049.53	3,17,841.16
2 Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3 Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4 Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5 Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6 Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7 Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8 Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9 Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10 Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11 Outstanding Redeemable Preference Shares	-	-	-	-
12 Debt Equity Ratio**	0.68	0.67	1.06	0.67
13 EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
14 Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
15 Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
16 % of Gross NPA	2.78%	2.51%	3.13%	2.51%
17 % of Net NPA	0.26%	0.03%	0.33%	0.03%
18 Return on Assets	0.57%	0.72%	0.57%	2.46%
19 Capital Redemption Reserve	-	-	-	-
20 Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

- The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended Financial Results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com and of the Bank- www.utkarsh.bank
- The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year- ₹NIL per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
- Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
- As per regulation 33 and regulation 52(4) of SEBI (Listing Obligation & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
- The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804

Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato

Zomato Limited
CIN: L93030DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companysecretary@zomato.com
Phone No : +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on Wednesday, August 28, 2024 at 12:00 P.M. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

- In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enactments thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/registrars and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be Wednesday, August 21, 2024 ("Cut-off date"). Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
- All the members are informed that:
 - The business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM;
 - The remote e-voting period is as follows:

Commencement of remote e-voting	Saturday, August 24, 2024 at 9:00 A.M. (IST)
Conclusion of remote e-voting	Tuesday, August 27, 2024 at 5:00 P.M. (IST)

- Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5:00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.

- The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://linkintime.co.in/EmailReg/Email_Reg.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.
- In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajiv Ranjan, Assistant Vice President - e-voting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel : +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companysecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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FORM A
PUBLIC ANNUAL GENERAL MEETING
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Suumaya Industries Limited
2. Date of incorporation of Corporate Debtor	11-08-2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L46411MH2011PLC220879
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6. Insolvency commencement date in respect of Corporate Debtor	02-08-2024
7. Estimated date of closure of insolvency resolution process	29-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBI/PA-001/IP-P01172/2018-2019/12229 AFA Valid upto : 30-06-2025
9. Address & email of the interim resolution professional, as registered with the board	Address: MP 114, Pitampura, Delhi 110034 Email : pawansingal50@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 8/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi -110005 Email : cirp.suumaya@gmail.com
11. Last date for submission of claims	16-08-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://www.avmresolution.com/legal-framework/ibc-forms https://ibbi.gov.in/en/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **Suumaya Industries Limited on 02-08-2024**. The creditors of **Suumaya Industries Limited**, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal
Interim Resolution Professional for Suumaya Industries Limited
Regn No.: IBI/PA-001/IP-P01172/2018-2019/12229

Date : 04.08.2024
Place: New Delhi

TV VISION LIMITED
CIN: L64200MH2007PLC172707
Regd. Off.: 4th Floor, Adhikari Chambers, Oberoi Complex, New Link Road, Andheri (West), Mumbai 400 053
E-mail: cs@tvvision.in; Website: www.tvvision.in
Tel.: 022 - 4023 0000; Fax: 022 - 2639 5459

INFORMATION REGARDING 17th (SEVENTEENTH) ANNUAL GENERAL MEETING OF THE COMPANY

The members are hereby informed that the 17th (Seventeenth) Annual General Meeting ("AGM") of the members of **TV Vision Limited** ("the Company") will be held on **Friday, August 30, 2024 at 03.30 p.m. (IST)**, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules framed thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India (collectively referred to as "relevant circulars"), to transact the businesses as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2023-24 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 02, 2024 and whose email addresses are registered with the Company or Link Intime (India) Private Limited, Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs").

Members can join and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through the VC/OAVM facility will be provided in the Notice of the AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report for the Financial Year 2023-24 will be made available on the website of the Company at www.tvvision.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting and E-voting during the AGM.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as of the cut-off date, i.e. Friday, August 23, 2024, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com or mit.helpdesk@linkintime.co.in. However, if a Member is already registered with NSDL for Remote e-voting and E-voting during AGM, then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at <http://www.tvvision.in/investor-communication.pdf>) duly filled and signed alongwith requisite documents to mit.helpdesk@linkintime.co.in.

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For TV Vision Limited
Sd/-
Shilpa Jain
Company Secretary & Compliance Officer
ACS No.: 24978

Place: Mumbai
Date: August 05, 2024

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR "STURDY INDUSTRIES LIMITED" OPERATING IN MANUFACTURING OF IRRIGATION SYSTEMS AND POWER GENERATION PRODUCTS BASED OUT AT PARWANOO, HIMACHAL PRADESH.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	STURDY INDUSTRIES LIMITED PAN: AAACS3843601 CIN: L25209HP1999PLC009557
2. Address of the registered office	Registered Office: Plot Number 57, First Floor, Sector-1, Sector-2 Parwanoo, Solan, Kasauli, Himachal Pradesh-173220, India https://www.sturdyindustries.in
3. URL of website	https://www.sturdyindustries.in
4. Details of place where majority of fixed assets are located	Guwahati, Assam
5. Installed capacity of main products/ services	25151.48 MTPA (Single Shift)
6. Quantity & value of main products/ services sold in last financial year	INR 00.39 Crore - Revenue for the Financial year ended 31st March, 2024 basis audited financial statement
7. Number of employees/ workmen	07
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://www.sturdyindustries.in/ Also may be obtained by sending an email to cirp.sturdy@gmail.com
10. Last date for receipt of expression of interest	20.08.2024
11. Date of issue of provisional list of prospective resolution applicants	30.08.2024
12. Last date for submission of objections to provisional list	04.09.2024
13. Date of issue of final list of prospective resolution applicants	14.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	cirp.sturdy@gmail.com

Date: 05.08.2024
Place: New Delhi

Sd/-
CA Anurag Gail
Resolution Professional for Sturdy Industries Limited
Regn. No.: IBI/PA-001/IP-P00876/2017-18/11460

Regd. Address: Plot No. 6, First Floor, State Bank Nagar, Paschim Vinar, New Delhi-110063

PI Industries Limited
CIN: L2421RJ1946PLC000469
Regd. Office: Udaisagar Road, Udaipur-313 001 (Rajasthan),
Phone: 0294 6651100
Corporate Office: 5th Floor, Vipul Square, B-Block, Sushant Lok, Phase-I, Gurugram-122 009 (Haryana)
Email id : investor@piind.com | Website: www.piindustries.com
Phone: 0124-6790000, Fax: 0124-4081247

NOTICE OF THE 77th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 77th Annual General Meeting of the members of PI Industries Limited ("the Company") is scheduled to be held on **Tuesday, August 27, 2024 at 10:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") (hereinafter referred to as "e-AGM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 14/2020 dated April 08, 2020, and subsequent circulars issued in this regard, the latest being Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs (MCA), respectively, and other relevant circulars issued by the Ministry of Corporate Affairs (MCA Circulars), Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated January 05, 2023 and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (SEBI).

In compliance with the above circulars, electronic copies of the Notice of the 77th e-AGM and Integrated Annual Report for the FY 2023-24, have been sent on August 03, 2024, to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technology Ltd. ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address which they explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 77th e-AGM.

The Notice of e-AGM is available on the following websites for the convenience of the members:

1. Company's website: <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>
2. Website of Stock Exchanges: i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com
3. KFin website: <https://evoting.kfintech.com>

Only those members, whose names are recorded in the Register of Members/list of Beneficial Owners as on the "cut-off date" i.e. **Tuesday, August 20, 2024**, shall be entitled to vote on the resolutions set forth in Notice of 77th e-AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the e-AGM Notice and holding shares as on the cut-off date, may obtain the login ID and Password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

E-Voting:

In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members.

Remote e-voting and voting at the e-AGM details:

The facility of casting the votes by the Members using an electronic voting system ("remote e-voting") will be provided by KFin. The details of remote e-voting are as below:

Commencement of Remote e-voting	Friday, August 23, 2024 (9.00 a.m. IST)
End of Remote e-voting	Monday, August 26, 2024 (5.00 p.m. IST)

The facility for remote e-voting shall also be made available at the e-AGM for the Members who have not already cast their vote prior to the e-AGM and will be kept open for 30 minutes at the end of the e-AGM. Members who have cast their vote by remote e-voting prior to the e-AGM may attend and participate in the e-AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

Members will be able to attend the e-AGM by accessing <https://emeetings.kfintech.com>. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of 77th e-AGM.

Procedure to register as a speaker and for posting your queries:

Members who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance at investor@piind.com by log in to <https://emeetings.kfintech.com> and clicking on the tab "Speaker Registration" or "Post your Queries" during the period starting from 09:00 AM (IST), August 22, 2024, till 05:00 PM (IST), August 23, 2024.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the e-AGM, depending upon availability of time for the e-AGM. Further the detailed procedure for the same is provided in the Notice of 77th e-AGM.

Scrutinizer for supervising the e-voting facility:

The Company has appointed Mr. Ashish Kumar Friends, Practicing Company Secretary, to act as the "Scrutinizer" for supervising the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared in the AGM:

Physical holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/clientservices/isc/default.aspx?isc_download_hrd . Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/clientservices/isc/default.aspx# or physical forms can be sent through post at following address: KFin Technology Ltd. Unit: PI Industries Ltd. Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032
Dematerialized holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their Depository Participant (DP) by following the procedure prescribed by the DP to avoid delay in receiving the dividend.

Dividend related information:

The Board of Directors of the Company at its meeting held on May 21, 2024, have recommended the Final Dividend for FY 2023-24. The details of Final Dividend are as below:

Rate of Dividend	Rs.9/- per Equity Share
Record Date	Tuesday, August 20, 2024
Book Closure Date	Wednesday, August 21, 2024 to Tuesday, August 27, 2024 (both days inclusive)
Dividend Payment Date	On or before September 20, 2024

Instructions on Tax Deductible at source on dividend:

As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend income is taxable in the hands of Members with effect from April 1, 2020. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the Investor section at <https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting>. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or enward.ris@kfintech.com on or before Wednesday, August 14, 2024, for the purpose of complying with the applicable TDS provisions. Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, members may write to enward.ris@kfintech.com or call KFin's toll free no. 1800 309 4001, members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at <https://evoting.kfintech.com>.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited
Sd/-
Sonal Tiwari
Date: August 04, 2024
Company Secretary & Nodal Officer

Utkarsh Small Finance Bank
Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Registered office address: Utkarsh Tower, NH-31 (Airport Road), Sehmapur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Unaudited Financial Results For Quarter Ended June 30, 2024

Long Term Credit Rating | **ICRA A+ (Stable)** | **CARE A+ (Stable)** | Rating for Certificate of Deposit Programme | **ICRA A1+**

	Gross Loan Portfolio (₹ cr)	31%	18,798	Return on Equity	18.1%*
	Deposits (₹ cr)	30%	18,163	Return on Assets	2.3%*
	Total Assets (₹ cr)	28%	24,891	CRAR	23.18%
	Operating Profit Pre-Provision (₹ cr)	41%	311	Gross NPA	2.78%
	Net Profit (₹ cr)	28%	137	Net NPA	0.26%
					*Q1FY25

Particulars	Quarter Ended		Year Ended	
	March 31, 2024	June 30, 2023	March 31, 2024	March 31, 2024
	Unaudited	Refer Note 5	Unaudited	Audited
1 Total income from operations (net)	86,591.69	89,562.01	72,049.53	3,17,841.16
2 Net Profit for the year/period (before tax, exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
3 Net Profit/(Loss) for the year/period before tax (after exceptional and/or extraordinary items)	18,624.01	20,834.67	14,456.49	65,938.63
4 Net Profit/(Loss) for the year/period after tax (after exceptional and/or extraordinary items)	13,739.67	15,965.65	10,749.52	49,762.85
5 Total Comprehensive Income for the year/period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)) (Refer Note 3)	13,739.67	15,965.65	10,749.52	49,762.85
6 Paid up Equity Share Capital (of ₹ 10 each)	1,10,014.3	1,09,945.75	89,590.47	1,09,945.75
7 Reserves (excluding Revaluation Reserve)	-	-	-	1,87,373.08
8 Securities Premium Account	55,672.74	55,427.78	28,614.63	55,427.78
9 Net worth*	2,72,219.80	2,72,224.67	1,84,218.92	2,72,224.67
10 Paid up Debt Capital / Outstanding Debt	2,11,265.41	1,99,508.08	2,24,539.65	1,99,508.08
11 Outstanding Redeemable Preference Shares	-	-	-	-
12 Debt Equity Ratio**	0.68	0.67	1.06	0.67
13 EPS Basic (₹) (not annualised for quarters)	1.25	1.45	1.20	4.79
14 EPS Diluted (₹) (not annualised for quarters)	1.24	1.44	1.20	4.75
15 Total Debt** to Total Assets ratio	8.49%	8.35%	11.58%	8.35%
16 Capital Adequacy Ratio	23.18%	22.57%	19.81%	22.57%
17 % of Gross NPA	2.78%	2.51%	3.13%	2.51%
18 % of Net NPA	0.26%	0.03%	0.33%	0.03%
19 Return on Assets (not annualised for quarters)	0.57%	0.72%	0.57%	2.46%
20 Capital Redemption Reserve	-	-	-	-
21 Debenture Redemption Reserve	-	-	-	-

* as per RBI guidelines.
** Debt represents total borrowings of the Bank & Equity consist of Share Capital plus Reserves

Notes to the financial results:

1. The above is an extract of the format of quarter ended June 30, 2024 financial results reviewed by the Audit Committee and approved by the Board of Directors of the Bank at its respective meeting held on August 03, 2024. The financial results have been subjected to limited review by the Joint Statutory Auditors as required under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Full Format of the quarter ended financial results are available on the website of the Stock Exchanges, www.nseindia.com & www.bseindia.com & of the Bank - www.utkarsh.bank
2. The Board of Directors at its meeting held on April 26, 2024, has proposed a dividend of ₹0.50 per share (Previous Year: ₹NIL per share) for the year ended March 31, 2024 and the same is approved by the shareholders at the Annual General Meeting held on July 22, 2024. Effect of the declared dividend has been reckoned in determining capital funds in the computation of capital adequacy ratios as at March 31, 2024 and June 30, 2024.
3. Information related to the total comprehensive income & other comprehensive income are not furnished as Ind AS is not yet made applicable to Bank.
4. As per regulation 33 and regulation 52(4) of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015, the equity and debt listed entities are required to disclose certain ratios and accordingly ratios relevant to Banking sector have been disclosed above.
5. The figures for the quarter ended March 31, 2024 are the balancing figure between the audited figures in respect for the year and figures for the nine months ended December 31, 2023 which were subjected to limited review by the joint statutory auditors.

For and on behalf of the Board of Directors of
Utkarsh Small Finance Bank Limited
CIN: U65992UP2016PLC082804

Sd/-
Govind Singh
Managing Director & CEO
DIN : 02470880

Place : Mumbai
Date : August 03, 2024

zomato
Zomato Limited
CIN: L9303DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companysecretary@zomato.com
Phone No: +91 11 40592373

NOTICE OF 14th ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED AND E-VOTING INFORMATION

Notice is hereby given that 14th AGM of the members of Zomato Limited ("Company") will be held on **Wednesday, August 28, 2024 at 12:00 P.M. (IST)** through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business(es) as set out in the notice of the AGM ("Notice"). The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the AGM.

1. In compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder read with General Circular No. 9/2023 dated September 25, 2023 and any other circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Master circular no. SEBI/HO/CFD/PoD-2/P/CIR/2023/120 dated July 11, 2023 and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and any other circulars issued in this regard by the Securities and Exchange Board of India ("SEBI") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any amendments, modifications or re-enactments thereof for the time being in force), the Notice and Annual Report for the financial year ended on March 31, 2024 ("Annual Report") have been sent only through electronic mode to those members of the Company whose names appear in the register of members / register of beneficial owners maintained by the depositories on Thursday, August 01, 2024 and whose e-mail addresses are registered with the Company/ depositories/Registrar and share transfer agent/ depository participant. The electronic dispatch of Notice and Annual Report to the members has been completed on Saturday, August 03, 2024. The soft copy of the Notice and Annual Report is also available on the Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively and also at the website of Link Intime India Private Limited ("Link Intime"), Registrar and Share Transfer Agent of the Company and e-voting agency at <https://instavote.linkintime.co.in>.
2. The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be **Wednesday, August 21, 2024 ("Cut-off date")**. Shareholders of the Company, whose names appear in the register of members / list of beneficial owners as on Cut-off date, shall only be entitled to vote electronically either through remote e-voting or e-voting during AGM, on the resolutions set forth in the Notice. A person who is not a shareholder as on the Cut-off date should treat this communication for information purposes only. The voting rights of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.
3. All the members are informed that:
(a) the business set out in the Notice may be transacted through remote e-voting or e-voting at the AGM.
(b) The remote e-voting period is as follows:
Commencement of remote e-voting: Saturday, August 24, 2024 at 9.00 A.M. (IST)
Conclusion of remote e-voting: Tuesday, August 27, 2024 at 5.00 P.M. (IST)
- (c) Remote e-voting shall not be allowed beyond Tuesday, August 27, 2024 at 5:00 P.M. (IST) and the remote e-voting module shall be disabled by Link Intime upon expiry of aforesaid period.
- (d) Shareholders who have casted their vote(s) by remote e-voting prior to the AGM may also attend and participate in the AGM through VC/OAVM means but shall not be entitled to cast their vote(s) again.
- (e) Facility for e-voting will also be available during the AGM and those members present in the AGM through VC/OAVM, who have not casted their vote on the resolution through remote e-voting and are not otherwise barred from doing so, shall be eligible to vote through the e-voting during the AGM.
- (f) Once the vote is casted by the member on a resolution, the member will not be allowed to modify or change his/her vote subsequently.

4. The detailed procedure for e-voting and joining the AGM through VC/OAVM, including the manner in which members holding shares in physical/demat form and who have not registered their email address can cast their vote(s) through remote e-voting or e-voting at the AGM, is provided in the Notice. The Company has additionally provided the facility to the members to temporarily update their email address by clicking the link: https://linkintime.co.in/EmailReg/Email_Register.html for limited purposes of receiving the Notice, Annual Report and vote on the resolutions set out in Notice.

5. In case the shareholders have any queries or issues regarding remote e-voting and AGM, they may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under help section or write an email to Mr. Rajiv Ranjan, Assistant Vice President - e-voting, Link Intime India Pvt. Ltd., Address: C 101, 247 Park, L.B.S.Marg, Vikhroli (West), Mumbai-400083 at enotices@linkintime.co.in or contact at Tel: +91 22 49186000 or write an email to Ms. Sandhya Sethia, Company Secretary and Compliance Officer of the Company by sending email at companysecretary@zomato.com.

Members are requested to carefully read the Notice and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or e-voting at the AGM.

For and on behalf of the Board of Directors
Zomato Limited
Sd/-
Sandhya Sethia
Company Secretary & Compliance Officer

Date: August 04, 2024
Place: Gurugram

"IMPORTANT"

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